BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 388 OF 2023

IN THE MATTER OF:

HEMLATA DEVI & ORS .... APPLICANT(S)

VERSUS

STATE OF U.P. & ORS .... RESPONDENT(S)

INDEX

SL. NO.	PARTICULARS	PAGE NO.
1.	REPLY / OBJECTIONS ON BEHALF OF THE RESPONDENT NO. 1 ALONG WITH AFFIDAVIT.	2 - 11
2.	**ANNEXURE R-1** THE REPLY DATED 16/10/2023 SUBMITTED TO CHIEF ENVIRONMENTAL OFFICER, CIRCLE-2, UPPCB, LUCKNOW WITH A COPY TO LD. DISTRICT MAGISTRATE, MIRZAPUR AND REGIONAL OFFICER, SONBHADRA (UP) UPPCB.	12 - 56
3.	VAKALATNAMA ALONG WITH BOARD RESOLUTION DATED 30.11.2023	57 - 58
4.	PROOF OF SERVICE	

RESPONDENT NO. 1

INFRATECH PVT. LTD. B-9 Gomti Nagar LUCKNOW

NEW DELHI
DATED 3/01/2024

THROUGH

RAVI KRISHAN CHANDNA
& MALYAJ SEHGAL
ADVOCATES
CH. NO 602, BLOCK –III,
DELHI HIGH COURT,
NEW DELHI 110003
9711752002 / 9711754002
EMAIL: RAVIKRISHANCHANDNA@GMAIL.COM

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 388 OF 2023

IN THE MATTER OF:

HEMLATA DEVI & ORS .... APPLICANT(S)

VERSUS

STATE OF U.P. & ORS .... RESPONDENT(S)

REPLY / OBJECTIONS ON BEHALF OF THE RESPONDENT NO. 1 ALONG WITH AFFIDAVIT.

MOST RESPECTFULLY SHOWETH: -

1. That the above matter is pending adjudication before this Hon'ble Tribunal. The present reply is being filed on behalf of APCO Infratech Private Limited having its office at Village Rampur Dhabahi, PAragna Bhagwat, Tehsil Chunar, District Mirzapur.

2. That the above case and the allegations as levelled against the answering respondent are false and frivolous and cannot be looked into for the purpose of adjudication of the above case. The above case is an abuse to the process of this Hon'ble tribunal and is therefore liable to be dismissed.

3. That the applicant has not approached this Hon'ble Tribunal with clean hands and is guilty of misrepresenting and concealing facts from this Hon'ble Tribunal.

4. That the action in relation to the project of the answering respondent has been taken on false premises and without any basis. The answering respondent has been running the crusher after obtaining all necessary and requisite permissions vide letter dated 28/06/2022 under section 25 of the Water prevention and control of pollution Act 1974 and section 21 of the Air prevention and control of pollution Act 1981 from UPPCB. The said permissions are valid as on date and has duly been recorded in the compliance report of the department which is already on record of the present case.

5. The answering respondent has not violated any condition whatsoever and all efforts to comply with the conditions of the CTO are being taken. It is pertinent to mention that the action of the UPPCB for passing the closure order is against the records as well as the guidelines and directions passed by the Hon'ble Supreme Court in the matter of Sampurnanand Vs State of UP & Ors.

6. That the respondent herein had received a show cause notice dated 08/09/2023. The said notice referred to the letter dated 26.07.2023 stated to be issued to the Answering Respondent. It is submitted that the Answering respondent herein has downloaded the documents / report dated 07/12/2023 submitted by the UPPCB (Uttar Pradesh Pollution Control Board) before this Hon'ble Tribunal and has gone through

records. The records as submitted are against the factual position and cannot be looked into.

7. The alleged compliance report is not on the basis of the physical inspection, nor the reply and documents submitted by the answering respondent have been considered at the time of submission of the said report as such no action or orders can be passed on the basis of the said report.

8. That the UPPCB vide the show cause notice dated 08/09/2023 had pointed out certain alleged discrepancies / violation in the said show cause notice which are reproduced herein for the perusal of this hon'ble Tribunal;

OBSERVATIONS:

1. M/s APCO Infratech Private Limited, Vill Rampur Dhabahi, Pargana Bhagwat, Tehsil Chunar, Distrcit Mirzapur.

    a. The said industry is informed to be established at Arazi no, 59, Area -1. 185 Hectare of Village –Rampur Dhabahi, Paragna-Bhagwat, Tehsil- Chunar, District-Mirzapur. The Geo-coordinates of the industry is 25.042270-lattitude and 82.978287-longitude.
    b. Stone Crusher was found in operational condition. Stone grits are produced by the referred industry using boulders. The production capacity of stone grits is informed 300 Metric Ton per Hour.
    c. **The plants and machinery of the industry such as primary jaw crusher, vibrating screens (waterfall), conveyor belts were**

found partially covered. Secondary Jaw crusher and Ends of conveyor belts were not found covered.

d. **A telescopic suit was found not installed at the ends of the conveyor belts. Total 19 nos. of water sprinklers was found installed at all conveyor belts. Water sprinklers were not found installed at metal sheet barricading.**

e. It was found that 01 no. of anti smog gun is being used to control dust emission generated by vehicular movement in the industry premises.

f. Seprate energy meter for consumption of electricity used in water sprinkling and water meter for measurement of quality of water consumption was found situated.

g. Partially open metal sheet barricading of approximate 08 feet height from ground level was found established in east and south directions. Metal sheet barricading of approximate 10 feet height from ground level was found established in north direction. **Thus, wind breaking wall of 12 feet height was not found constructed in the industry premises as per specific conditions imposed at S.N. 16. It is essential to rise up height of barricading up to 12 feet.**

h. Plantation was found developed in premises of industry as green belt devolving activity **but proper green belt was not found developed in the industry as per office memorandum issued by SPCB vide order dated 27.02.2020**. Inspite of Metallic road, concrete mix coal tar road was found constructed inside the premises of industry.

i. Two DG sets having capacity of 750 KVA each was found establish in industry premises. **The height of the Stack attached at the exhaust of the DG set was not found to be as per the**

standard prescribe by the board for the control of gaseous emissions generated from the DG set in the industry.

j. Conditionally Consent to operate (CTO) has issued to the industry through reference no 157549/UPPCB/sonebhadra (UPPCBRO)/CTO/both MIRZAPUR/2022 dated-28.06.2022 up to the period of 31.0702024.

k. The industry has not submitted compliance report of conditions imposed in CTO (Air and Water) dated 28.06.20222 issued by SPCB. The CTO is valid up to dated 31.07.2024. The stone crusher is being partially comply conditions imposed in CTO.

RECOMMENDATIONS:

A. UPPCB shall issue closure order against the industry under section-31A of the Air prevention and Control of Pollution Act, 1981(as amended).

B. Directorate General of Mines Safety (DGMS) department shall issue the directions to the nearby mining projects to comply the SOP for blasting.

9. It is pertinent to mention that on dated 22.09.2023 the counsel appearing on behalf of UPPCB apprised the Hon'ble Court that UPPCB has already issued a closer order for all crusher plant including the answering respondent's crusher plant on 06.09.2023 and 08.09.2023 respectively. It is submitted that the said submission is against the records of the case as the answering respondent only received a show cause notice dated 08.09.2023 of the Chief Environment Officer, Circle-2, UPPCB, Lucknow to submit reply to his show cause notice.

10. That the said show cause notice was duly replied by the answering respondent no.1 and a detailed representation/ clarification was submitted to the Chief Environment Officer, Circle-2, UPPCB, Lucknow on

16.10.2023 along with site photographs taking all effective measures and prevention under Air(Prevention and Control Act,)1981.

11. That the reply dated 16.10.2023 by the answering respondent was duly acknowledged by the Chief Environment Officer, Circle-2, UPPCB, Lucknow, District Magistrate- Mirzapur and Regional Officer, Sonbhadra (UP).

12. That UPPCB through notice dated 08.09.2023 had only sought a show cause from the answering respondent and had not issued any closer order against the answering respondent. It is pertinent to mention that no action / investigation / enquiry or any other steps have been taken pursuant to the issuance of the show cause notice and it has wrongly been recorded that no reply has been filed.

13. On perusal of the said report, it is apparent that the said committee had recommended for the passing of the orders by the UPPCB for the closure of the unit. It is pertinent to mention that the UPPCB vide order dated 30/11/2023 has directed the closure of the said unit of the answering respondent.

14. That on dated 07.12.2023, CEO, Circle-2, UPPCB, Lucknow demanded environmental Compensation from the answering respondent for 135 days from 18.07.2023 to 30.11.2023 with out considering reply of answering respondent which is against the principle of natural justice. It is submitted that the said demand is against the factual position and the compliance report with photographs was duly submitted by the answering respondent with the concerned departments including the UPPCB and as such, the closure order dated 30/11/2023 is bad in law and is liable to be set aside.

15. It is pertinent to mention that pursuant to the said recommendations, the UPPCB issued the letter / show cause notice dated 08/09/2023 to the answering respondent.

16. It is submitted that the said show cause notice was replied by the answering respondent vide letter dated 16/10/2023 which was duly received by the UPPCB. However, at the time of submission of the above said report dated 07/12/2023 or at the time of passing of the closure order dated 30/11/2023.

17. That the Closure order dated 30/11/2023 is bad in law and cannot be looked into as the same is against the settled propositions of law. It is submitted that the answering respondent had replied to the said show cause notice on 16/10/2023 however, the same has not been considered at the time of issuance of the closure order dated 30/11/2023 on the contrary, the said notice wrongly records that the answering respondent has not responded to the said notice.

18. That the answering respondent along with the letter dated 16/10/2023 had duly served the copies of the reports / compliance as well as the current photographs of the site. The answering respondent duly submitted its compliance report dated 01.03.2021. It was duly apprised that the alleged violations (if any) were verified and small discrepancies which were found had duly been removed and updated to the UPPCB.

19. It is submitted that upon submission of the letter dated 16/10/2023, the UPPCB ought to have examined the details and documents provided by

the respondent and in absence of the same the report cannot be looked into and the closure report as such is liable to be set aside.

20. That the UPPCB while passing the order dated 30/11/2023 has exceeded its jurisdiction and scope. There was no occasion for the UPPCB for passing any closure report as no violation whatsoever on part of the answering respondent. The wrong statement has been made in the report and the closure report that the compliance reports have not been submitted by the answering respondent.

21. It is submitted that the report or the closure report does not record any justifiable reason for passing of the closure orders. No procedure has been followed at the time of passing of the order as such the same is liable to be set aside.

22. That the observations as made in the report are does not disclose any ground for passing of the closure report. The minor defects as alleged have also been rectified and was brought to the knowledge of the UPPCB.

23. That without prejudice to the objections / rights of the answering respondent, the answering respondent seeks permission of this Hon'ble Tribunal to set aside the order dated 30/11/2023. The reply dated 16/10/2023 submitted to UPPCB with a copy to Ld. District Magistrate, Mirzapur and Regional Officer, Sonbhadra(U.P.), UPPCB are annexed herewith as **ANNEXURE R-1.**

24. That the report dated 07/12/2023 as submitted by the UPPCB is based on the wrong premises and cannot be looked into. The report has been

prepared in ignorance of the necessary details and documents. The report as such contains material defects.

25. That the Answering respondent reserves its right to submit the detailed submissions / reply as and when directed by this Hon'ble Tribunal.

PRAYER

IN VIEW OF THE ABOVE FACTS AND SUBMISSION, THIS TRIBUNAL MAY BE PLEASED TO PASS THE FOLLOWING ORDER(S) / DIRECTION(S): -

a. Pass an order thereby setting aside the closure order and allow operation of if crusher.

b. Dismiss the Original Application filed by the Applicant while imposing heavy cost.

c. Pass any order that this Hon'ble Tribunal may deem fit and proper and in the interest of justice.

RESPONDENT NO. 1

NEW DELHI
DATED 03.01.2024

THROUGH

RAVI KRISHAN CHANDNA
& MALYAJ SEHGAL
ADVOCATES
CH. NO 602, BLOCK –III,
DELHI HIGH COURT,
NEW DELHI 110003
9711752002 / 9711754002
EMAIL: RAVIKRISHANCHANDNA@GMAIL.COM

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 388 OF 2023

IN THE MATTER OF:

HEMLATA DEVI & ORS .... APPLICANT(S)

VERSUS

STATE OF U.P. & ORS .... RESPONDENT(S)

AFFIDAVIT

I, ASHISH TRIPATHI S/O SH. BHUMI NATH TRIPATHI AGED ABOUT 38 YEARS, AUTHORISED REPRESENTATIVE FOR THE RESPONDENT NO. 1, M/S APCO INFRATECH PRIVATE LIMITED, HAVING ITS OFFICE AT B 9, VIBHUTI KHAND, GOMTINARGAR, LUCKNOW, DO HEREBY SOLEMNLY AFFIRM AND DECLARE AS UNDER:

1. That I am the Authorized representative of the Respondent No. 1 Company in the aforesaid Complaint and as such well conversant with the facts of the case and competent to swear the present affidavit.

2. That I have read and understood the accompanying reply/objections and the same has been drafted under my instructions and contents of the same are true and correct to the best of my knowledge and records available.

NOTARY V.N. SINGH Advocate & Notary Distt. Head Quarter Lucknow Regd. No. 31/63/2000 STATE OF U.P. INDIA

Sworn & Verified before me 03/1/24

V.N. SINGH
Advocate & Notary
Lucknow U.P. India
Regd. No. 31/63/2000

DEPONENT

VERIFICATION:

Verified at Lucknow on this 3rd day of January 2024 that the contents of the above affidavit are true and correct to the best of my knowledge and belief and nothing material has been concealed therefrom.

NOTARY V.N. SINGH Advocate & Notary Distt. Head Quarter Lucknow Regd. No. 31/63/2000 STATE OF U.P. INDIA

DEPONENT

INFRATECH PVT.LTD.
CIN: U51432UP1992PTC013969

पत्रांक.- एपको/स्टोन कशर/मिर्जापुर /2023/01 दिनांक. 16.10.2023

सेवा में,

श्री मान मुख्य पर्यावरण अधिकारी (वृत्त-2)
उ0प्र0 प्रदूषण नियंत्रण बोर्ड
टी0सी0 12वी, विभूति खण्ड, गोमती नगर
लखनऊ।

विषयः— मै0 एपको इन्फ्राटेक प्रा0लि0 द्वारा ग्राम- रामपुर ढबही, परगना- भगवत, जिला- मिर्जापुर, उद्योग को वायु (प्रदूषण निवारण तथा नियत्रण) अधिनियम 1981, यथा संशोधित की धारा 31—ए के अर्न्तगत सक्षम स्तर से कारण बताओ नोटिस जारी किये जाने के सम्बन्ध में।

कृपया अपने कार्यालय पत्रांक 1100440/सी—2/वायु—506/2023, दिनांक. 08.09.2023 का संन्दर्भ ग्रहण करने का कष्ट करें।

महोद्य,

उपरोक्त के कम में अवगत कराना है कि मै0 एपको इन्फ्राटेक प्रा0 लि0 द्वारा ग्राम- रामपुर ढबही, परगना- भगवत, जिला- मिर्जापुर उद्योग को मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 संख्या- 388/2023 हेमलता देवी एवं अन्य बनाम उ0प्र0 राज्य में पारित आदेश दिनांक 30.05.2023 के कम के अनुपालन में श्री मान उपजिलाधिकारी/ ज्वांइट मजिस्ट्रेट, चुनार, मिर्जापुर, की अध्यक्षता में भूतल एवं खनिकर्म विभाग एवं राज्य बोर्ड के अधिकारियों की समिति द्वारा उद्योग का स्थलीय निरीक्षण दिनांक 18.07.2023 को किया गया।

संयुक्त जॉच समिति ने निरीक्षण के दौरान उद्योग पर केंद्रीय प्रदूषण नियत्रण बोर्ड द्वारा निर्धारित गाइड़लाईन के अनुसार वायु प्रदूषण नियत्रण व्यवस्थाओं को स्थापित एंव राज्य बोर्ड द्वारा सहमति शर्तों का अनुपालन पूर्णता करने के लिए कहा गया ।

तथा आपके पत्र में वर्णित श्री मान् क्षेत्रीय अधिकारी, सोनभद्र के पत्र दिनांक 26.07.2023 द्वारा उद्योग के विरुद्ध वायु (प्रदूषण निवारण तथा नियत्रण) अधिनियम 1981, यथा संशोधित की धारा 31—ए के अर्न्तगत कार्यवाही किये जाने की संस्तुति की गयी है।

उद्योग द्वारा लगातार वायु प्रदूषण नियत्रण एंव निवारण हेतु सभी आवश्यक उपाय किये जाते है । जैसे परिसर में वृक्षारोपण, पानी का पर्याप्त छिड़काव, झरनो को सीट से

डाक प्राप्ति रसीद
प्राप्ति दिनांक 18.10.23
उ0प्र0 प्रदूषण नियंत्रण बो...

Corporate Office :- Universal Trade Tower, 4th Floor, Sector 48-49, Sohna Road, Gurugram -122 101 (Haryana) Phone: +91-124-4417300, Fax : +91-124-4417349
Head Office :- APCO House, B-9, Vibhuti Khand, Gomti Nagar, Lucknow - 226 010 (U.P.)
Phone:- +91-522-4036111-20, 2720520-21, Fax: +91-522-4036100, E-Mail: admin@apcoinfra.com, Website : www.apcoinfra.com

कवर करना, विंड़ वाल की स्थापना, और कन्वेयर बेल्ट पर पीवीसी पाइप द्वारा लगातार पानी का छिड़काव किया जाना शामिल हैं। तथा उद्योग से जनित वायु प्रदूषण वायु प्रदूषण नियत्रण व्यवस्थाओं जैसे प्राइमरी जॉ क्रशर, सेकेण्डंरी जॉ क्रशर, झरना, कनवेयर वेल्ट, कनवेयर वेल्ट के अन्तिम छोर को कवर किया हुआ वर्तमान का फोटोग्रफ तथा उद्योग से जानित डस्ट के नियत्रण हेतु वाटर स्प्रिंक्लर व्यवस्थाओं का वितरण भी साथ में संलग्न है। (संलग्नक 'अ')

इसी के क्रम में उद्योग द्वारा सहमति शर्तों के अनुसार श्री मान् क्षेत्रीय अधिकारी सोनभद को वायु प्रदूषण नियत्रण व्यवस्थाओं को सूचित भी किया गया है जिसकी प्रति दिनांक 01.03.2021संलग्न है। (संलग्नक 'ब')

तथा उद्योग को जारी कारण बताओ नोटिस

1.यह कि क्यों न उद्योग मै0 एपको इन्फ्राटेक प्रा0 लि0 द्वारा ग्राम- रामपुर ढबही, परगना- भगवत, जिला- मिर्जापुर की संचालन प्रक्रिया को तत्काल प्रवाह से बंद कर दिया जाए।

2..यह कि क्यों न सक्षम अधिकारियों को निर्देशित कर दिया जाय कि आपकी औद्यौगिक इकाई को मिलने वाली विद्युत आपूर्ति एंव जल आपूर्ति का विच्छेदन करने के साथ–साथ अन्य सुविधाओं को तत्कालिक प्रभाव से बन्द कर कर दिया जाय।

अतः उक्त कम के में अवगत कराना चाहता हूँ कि उद्योग आगे भी जनहित में जन सामान्य को स्वस्थ वातावरण प्रदान करने के लिए जो भी वायु प्रदूषण नियत्रण एंव निवारण की व्यवस्थाऐं एंव राज्य बोर्ड द्वारा जारी दिशा निर्देशो का पूर्णतः पालन करेगा।

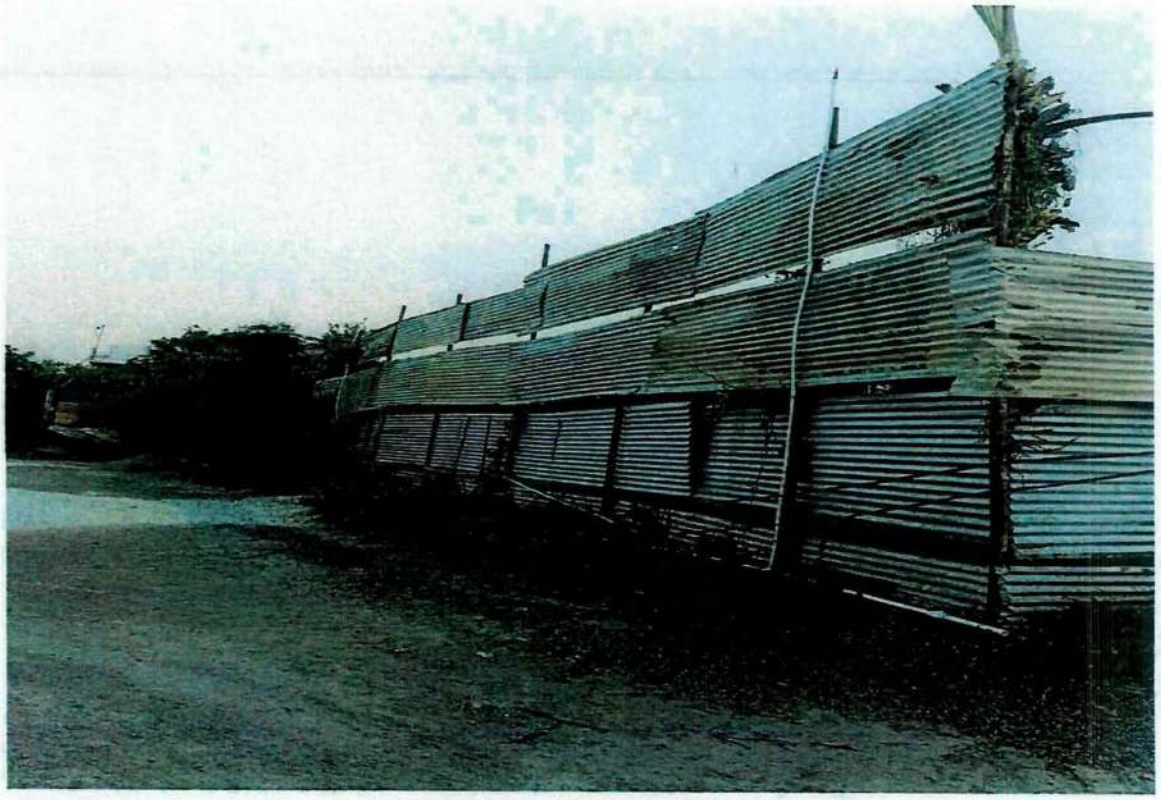
भवदीय,
कृते

एपको इन्फ्राटेक प्रा0 लि0

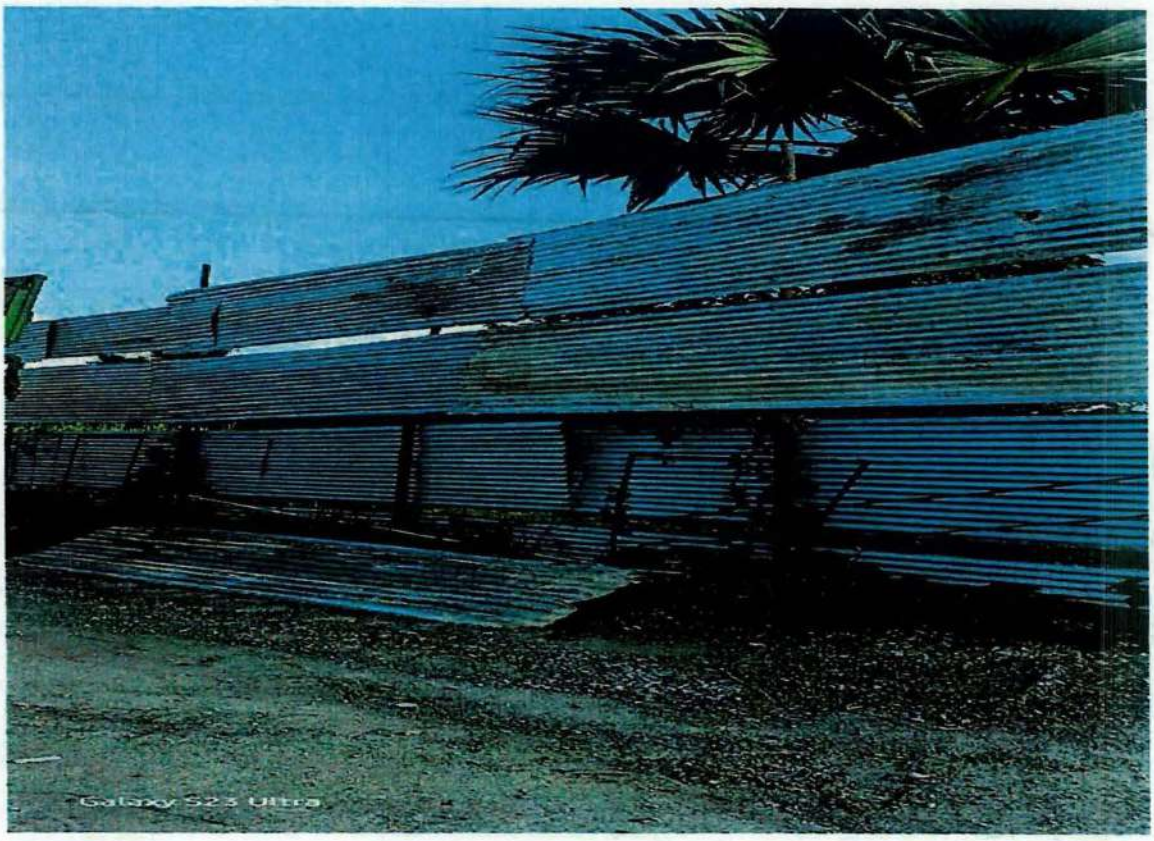
(प्राधिकृत हस्ताक्षरी)

प्रतिलिपि :

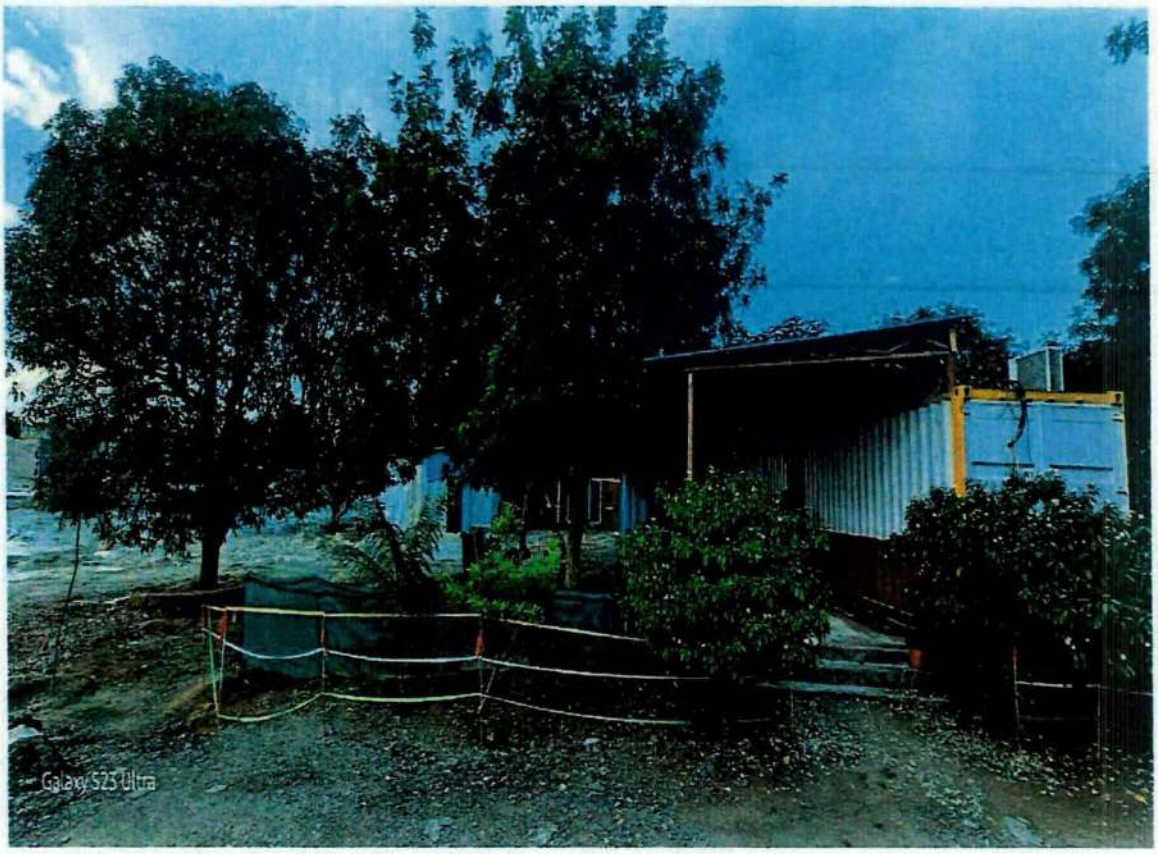
1. श्री मान् जिलाधिकारी महोदय, मिर्जापुर।
2. श्री मान् क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, सोनभद्र को सूचनार्थ प्रषित।

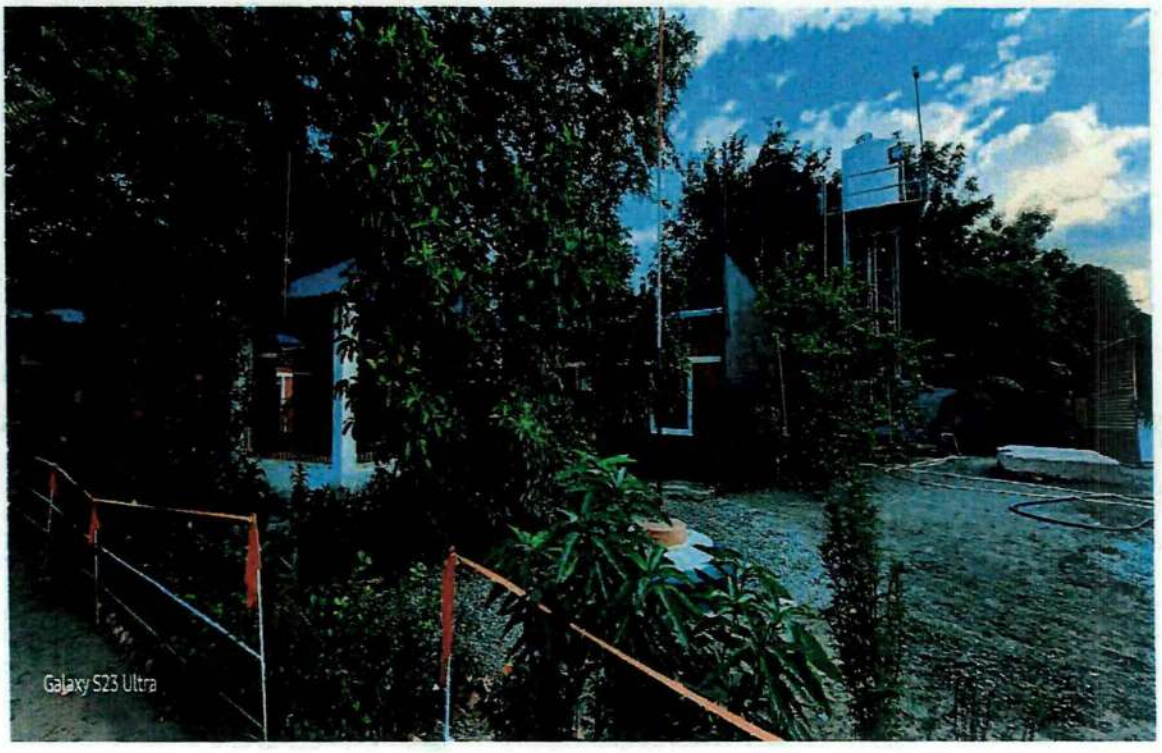


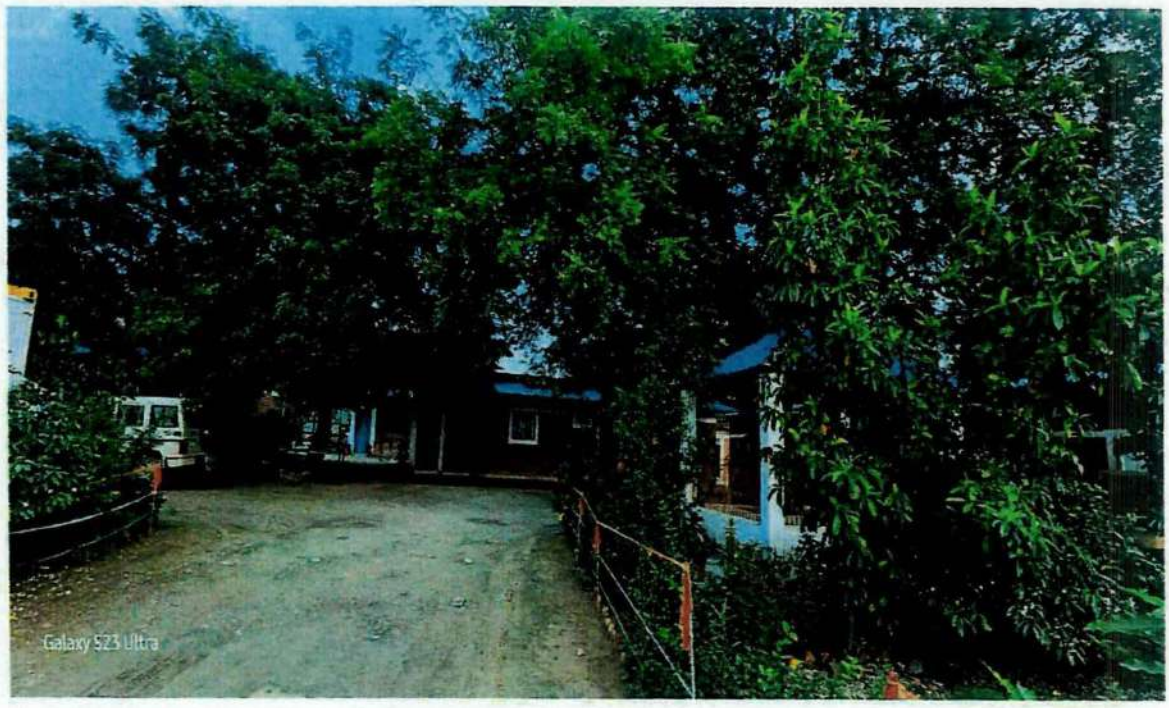
Galaxy S23 Ultra

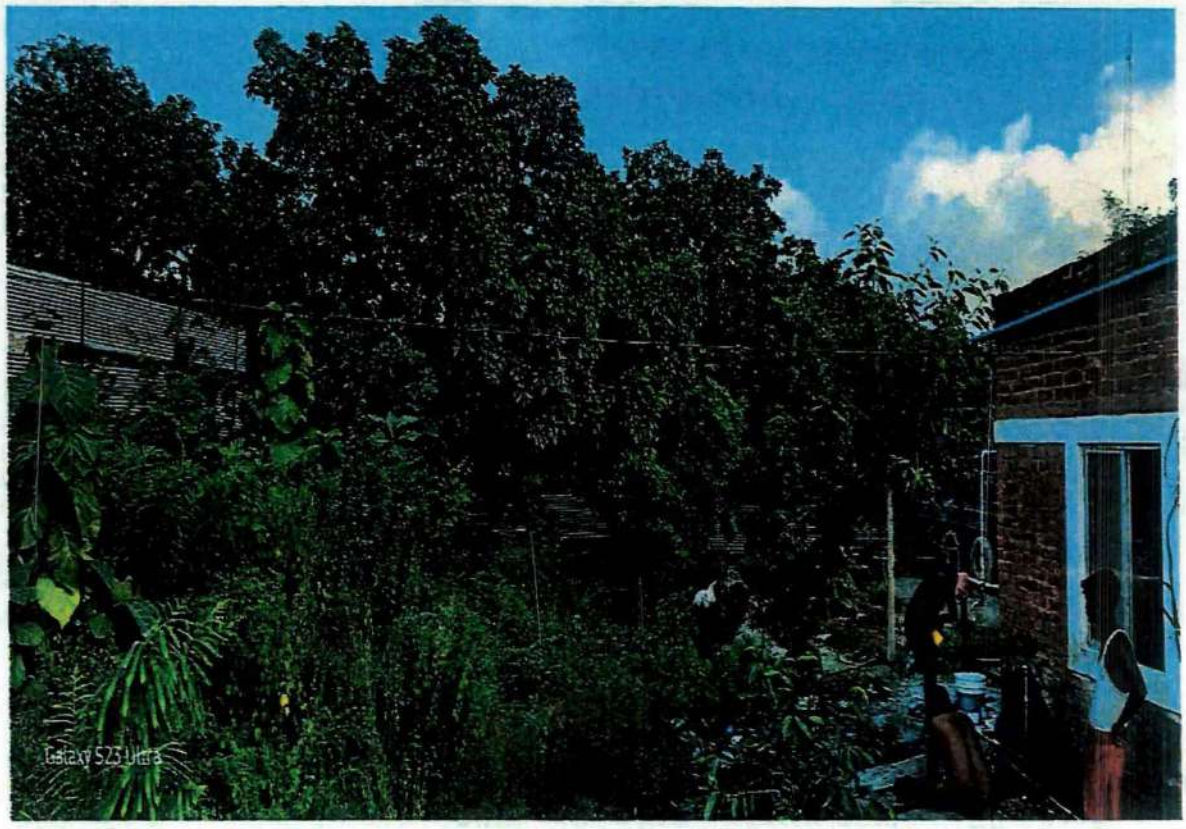

Galaxy S23 Ultra

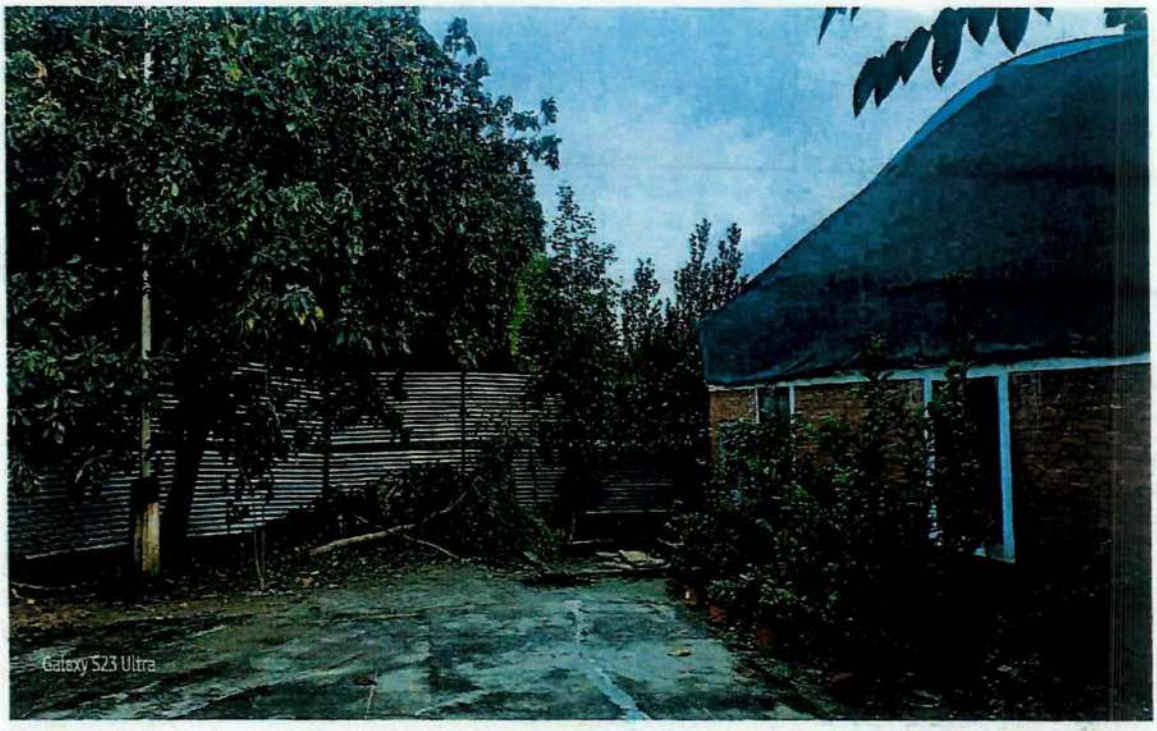
Galaxy S23 Ultra


Galaxy S23 Ultra


Galaxy S23 Ultra

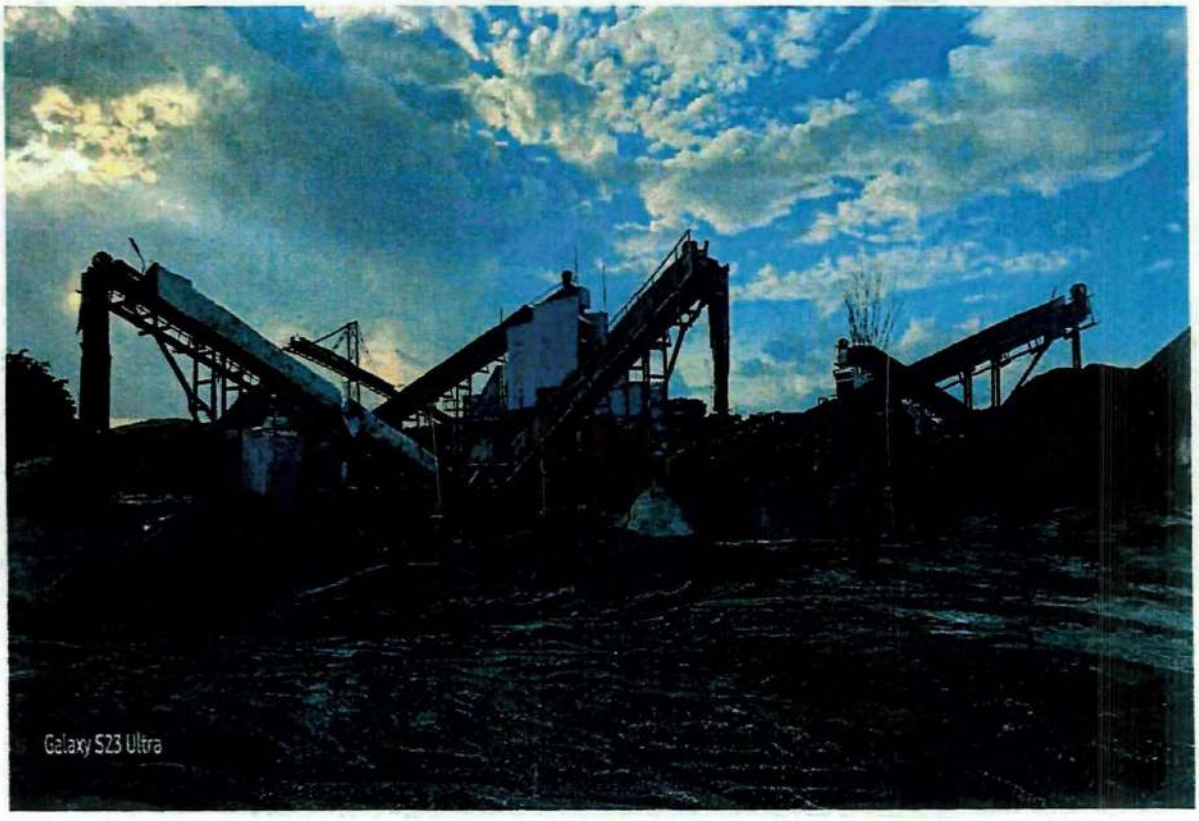

Galaxy S23 Ultra

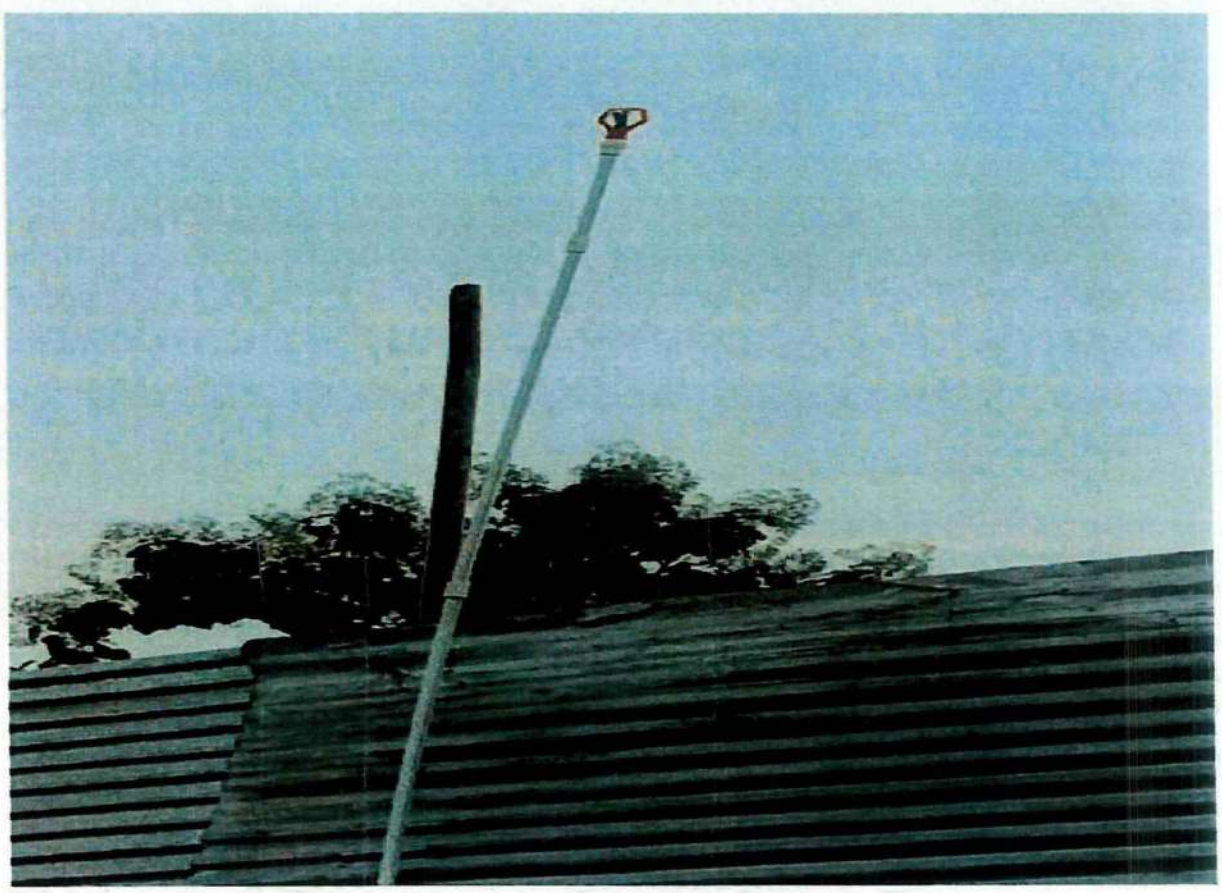

Galaxy S23 Ultra


Galaxy S23 Ultra

Galaxy S23 Ultra

Galaxy S23 Ultra


Galaxy S23 Ultra



INFRATECH PVT.LTD.
CIN: U51432UP1992PTC013969

पत्रांक-एपको/स्टोन केशर-मीरजापुर/2021 दिनांक- 01.03.2021

क्षेत्रीय अधिकारी
उ0प्र0 प्रदूषण नियंत्रण बोर्ड,
हाउस न0-162, उत्तर मोहाल,
रॉबर्टसगंज, सोनभद्र (उ0प्र0) | 231216

विषय: उद्योग संचालित करने की सहमति के आवेदन सं0- 11047578 दिनांक- 21.02.2021 के सापेक्ष आपके द्वारा मांगा गया स्पष्टीकरण के सम्बन्ध में।

महोदय,

उपरोक्त के कम में अवगत कराना है कि

क्र0स0	स्पष्टीकरण	निस्तारण
1	उद्योग से जनित वायु प्रदूषण नियंत्रण व्यवस्थाओं जैसे-प्राईमरी जॉ क्रशर, सेकेण्डरी जॉ क्रशर, झरना, कन्वेयर बेल्ट एवं कन्वेयर बेल्ट के अन्तिम छोर को टिन शेड से कवर्ड किया हुआ फोटोग्राफ्स आनलाईन आवेदन के साथ अपलोड नहीं किया गया है।	क0स0 1 के अनुपालन में संग्लनक 'A'
2	उद्योग से जनित डस्ट के नियंत्रण हेतु वाटर स्प्रिंक्लर व्यवस्थाओं का विवरण आनलाईन आवेदन के साथ अपलोड नहीं किया गया है।	क0स0 2 के अनुपालन में संग्लनक 'B'
3	उद्योग में स्थापित विण्ड ब्रेकिंगलवॉल की फोटोग्राफ आनलाईन आवेदन के साथ अपलोड नहीं किया गया है।	क0स0 3 के अनुपालन में संग्लनक 'C'
4	उद्योग द्वारा बोल्डर की प्राप्ति हेतु अनुबन्ध की प्रति आनलाईन आवेदन के साथ अपलोड नहीं किया गया है।	क0स0 4 के अनुपालन में संग्लनक 'D'

5.	उद्योग द्वारा वायु प्रदूषण नियंत्रण व्यवस्थाओं के संचालन में होने वाले विद्युत खपत के मापन हेतु पृथक इनर्जी मीटर एवं जल खपत की मात्रा के मापन हेतु वाटर फ्लो मीटर के स्थापित करने के सम्बन्ध में सूचना आनलाईन आवेदन के साथ अपलोड नहीं किया गया है।	क0स0 5 के अनुपालन में संलग्नक 'E'
6	उद्योग को राज्य बोर्ड से निर्गत अनापत्ति प्रमाण-पत्र में वर्णित शर्तों की अनुपालन आख्या आनलाईन आवेदन के साथ अपलोड नहीं किया गया है।	क0स0 6 के अनुपालन में संलग्नक 'F'
7	उद्योग द्वारा जिला उद्योग केन्द्र से जारी रजिस्ट्रेशन/जी0एस0टी0 रजिस्ट्रेशन की प्रति आनलाईन आवेदन के साथ अपलोड नहीं किया गया है।	क0स0 7 के अनुपालन में संलग्नक 'G'

भवदीय,

कृते

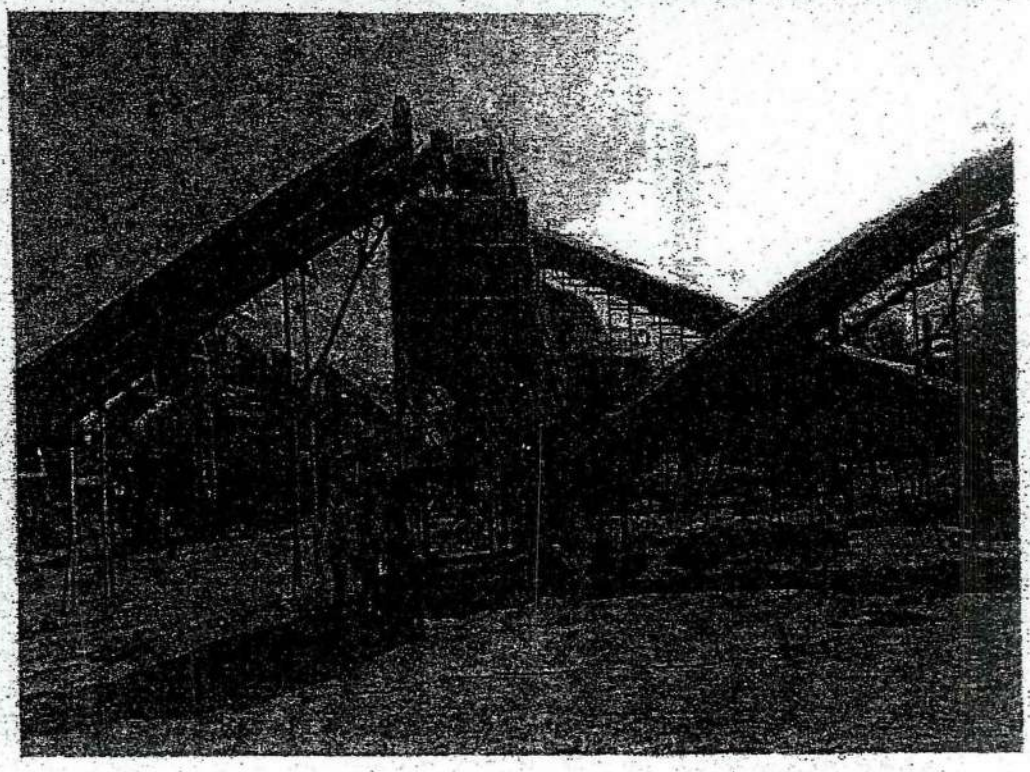
एपको इन्फ्राटेक (प्रा0लि0)

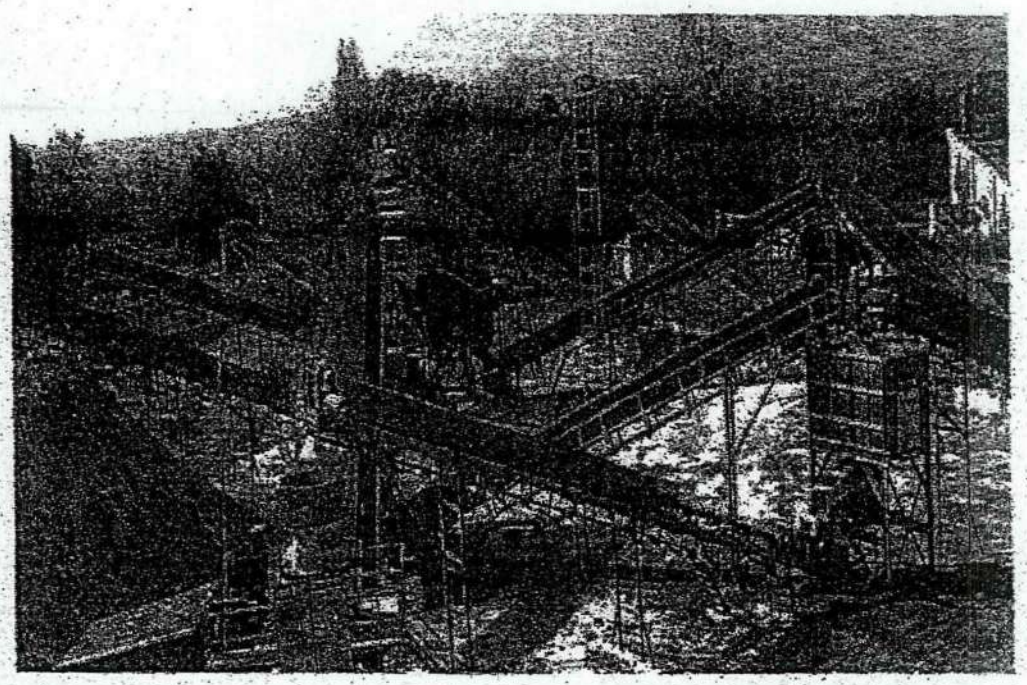
(प्राधिकृत हस्ताक्षरी)

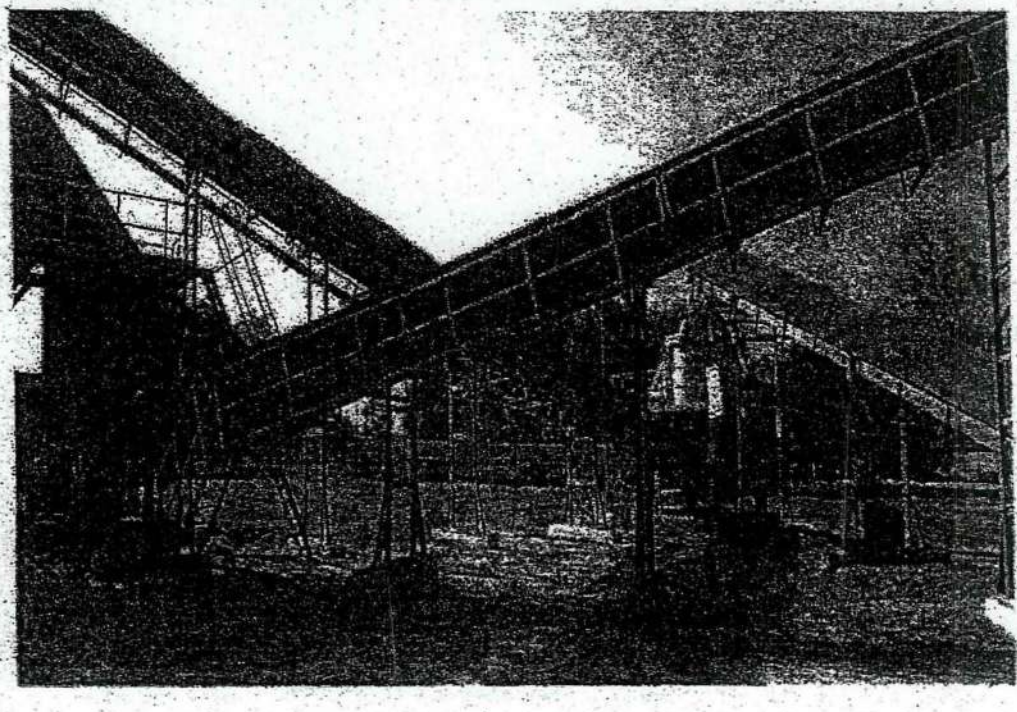
9917468506

संलग्नक 'A'

उद्योग से जनित वायु प्रदूषण नियंत्रण व्यवस्थाओं हेतु कवर किया हुआ फोटोग्राफ्स

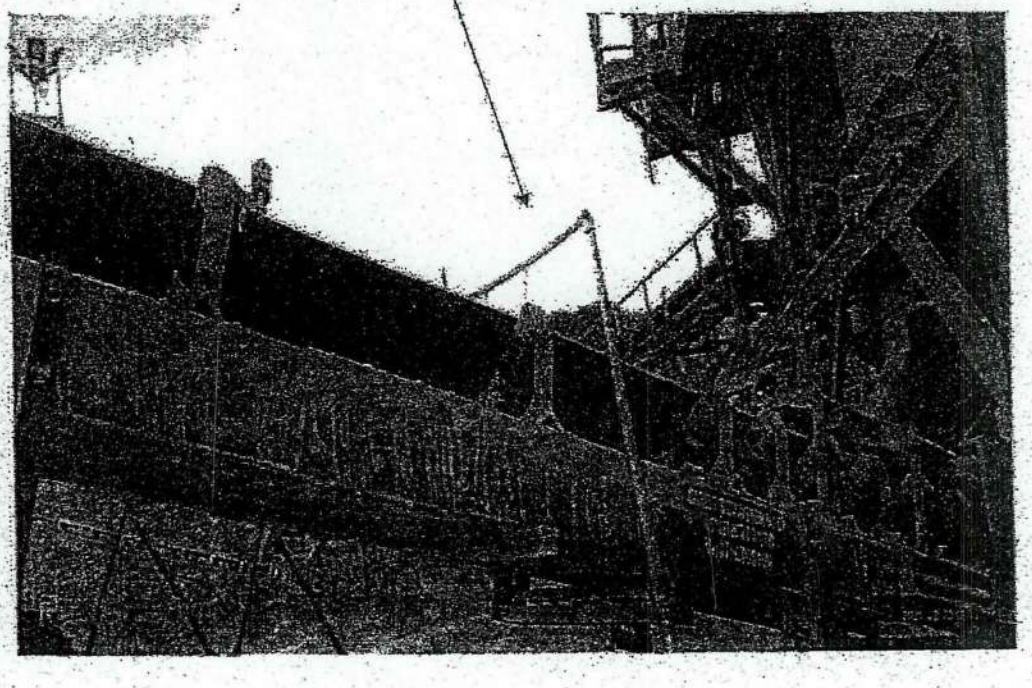






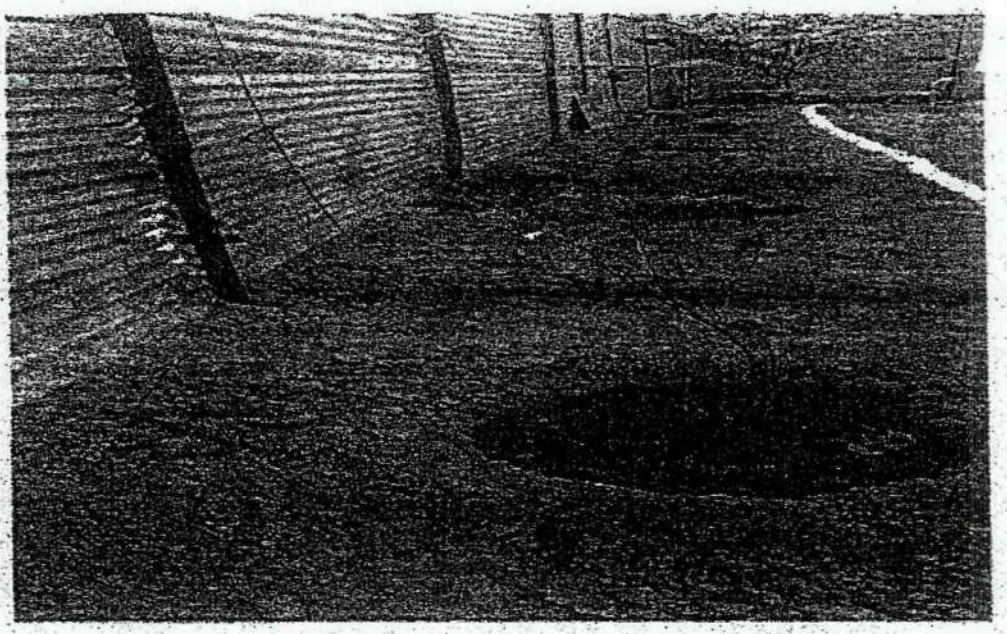
संलग्नक 'B'

डस्ट के नियंत्रण हेतु वाटर स्प्रिंक्लर व्यवस्थाऐं



संलग्नक 'ए'

विण्डः ब्रेकिंगलवाॅल की फोटोग्राफ



INFRATECH PVT.LTD.
CIN: U51432UP1992PTC013969

पत्रांक.- एपको/स्टोन कशर/मिर्जापुर /2023/01 दिनांक. 16.10.2023

सेवा में,

श्री मान मुख्य पर्यावरण अधिकारी (वृत्त-2)
उ0प्र0 प्रदूषण नियंत्रण बोर्ड
टी0सी0 12वी, विभूति खण्ड, गोमती नगर
लखनऊ।

विषयः— मै0 एपको इन्फ्राटेक प्रा0लि0 द्वारा ग्राम- रामपुर ढबही, परगना- भगवत, जिला- मिर्जापुर, उद्योग को वायु (प्रदूषण निवारण तथा नियत्रण) अधिनियम 1981, यथा संशोधित की धारा 31—ए के अर्न्तगत सक्षम स्तर से कारण बताओ नोटिस जारी किये जाने के सम्बन्ध में।

कृपया अपने कार्यालय पत्रांक 1100440/सी—2/वायु—506/2023, दिनांक. 08.09.2023 का संन्दर्भ ग्रहण करने का कष्ट करें।

महोद्य,

उपरोक्त के क्रम में अवगत कराना है कि मै0 एपको इन्फ्राटेक प्रा0 लि0 द्वारा ग्राम- रामपुर ढबही, परगना- भगवत, जिला- मिर्जापुर उद्योग को मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 संख्या- 388/2023 हेमलता देवी एवं अन्य बनाम उ0प्र0 राज्य में पारित आदेश दिनांक 30.05.2023 के क्रम के अनुपालन में श्री मान उपजिलाधिकारी/ ज्वांइट मजिस्ट्रेट, चुनार, मिर्जापुर, की अध्यक्षता में भूतल एवं खनिकर्म विभाग एवं राज्य बोर्ड के अधिकारियों की समिति द्वारा उद्योग का स्थलीय निरीक्षण दिनांक 18.07.2023 को किया गया।

संयुक्त जॉच समिति ने निरीक्षण के दौरान उद्योग पर केंद्रीय प्रदूषण नियत्रण बोर्ड द्वारा निर्धारित गाइड़लाईन के अनुसार वायु प्रदूषण नियत्रण व्यवस्थाओं को स्थापित एंव राज्य बोर्ड द्वारा सहमति शर्तों का अनुपालन पूर्णता करने के लिए कहा गया ।

तथा आपके पत्र में वर्णित श्री मान् क्षेत्रीय अधिकारी, सोनभद्र के पत्र दिनांक 26.07.2023 द्वारा उद्योग के विरुद्ध वायु (प्रदूषण निवारण तथा नियत्रण) अधिनियम 1981, यथा संशोधित की धारा 31—ए के अर्न्तगत कार्यवाही किये जाने की संस्तुति की गयी है।

उद्योग द्वारा लगातार वायु प्रदूषण नियत्रण एंव निवारण हेतु सभी आवश्यक उपाय किये जाते है । जैसे परिसर में वृक्षारोपण, पानी का पर्याप्त छिड़काव, झरनो को सीट से

Corporate Office :- Universal Trade Tower, 4th Floor, Sector 48-49, Sohna Road, Gurugram -122 101 (Haryana) Phone: +91-124-4417300, Fax : +91-124-4417349
Head Office :- APCO House, B-9, Vibhuti Khand, Gomti Nagar, Lucknow - 226 010 (U.P.)
Phone:- +91-522-4036111-20, 2720520-21, Fax: +91-522-4036100, E-Mail: admin@apcoinfra.com, Website : www.apcoinfra.com

कवर करना, विंड़ वाल की स्थापना, और कन्वेयर बेल्ट पर पीवीसी पाइप द्वारा लगातार पानी का छिड़काव किया जाना शामिल हैं। तथा उद्योग से जनित वायु प्रदूषण वायु प्रदूषण नियत्रण व्यवस्थाओं जैसे प्राइमरी जॉ क्रशर, सेकेण्डंरी जॉ क्रशर, झरना, कनवेयर वेल्ट, कनवेयर वेल्ट के अन्तिम छोर को कवर किया हुआ वर्तमान का फोटोग्रफ तथा उद्योग से जानित डस्ट के नियत्रण हेतु वाटर स्प्रिंक्लर व्यवस्थाओं का वितरण भी साथ में संलग्न है। (संलग्नक 'अ')

इसी के क्रम में उद्योग द्वारा सहमति शर्तों के अनुसार श्री मान् क्षेत्रीय अधिकारी सोनभद को वायु प्रदूषण नियत्रण व्यवस्थाओं को सूचित भी किया गया है जिसकी प्रति दिनांक 01.03.2021संलग्न है। (संलग्नक 'ब')

तथा उद्योग को जारी कारण बताओ नोटिस

1.यह कि क्यों न उद्योग मै0 एपको इन्फ्राटेक प्रा0 लि0 द्वारा ग्राम- रामपुर ढबही, परगना- भगवत, जिला- मिर्जापुर की संचालन प्रकिया को तत्काल प्रवाह से बंद कर दिया जाए।

2..यह कि क्यों न सक्षम अधिकारियों को निर्देशित कर दिया जाय कि आपकी औद्यौगिक इकाई को मिलने वाली विद्युत आपूर्ति एंव जल आपूर्ति का विच्छेदन करने के साथ–साथ अन्य सुविधाओं को तत्कालिक प्रभाव से बन्द कर कर दिया जाय।

अतः उक्त क्रम के में अवगत कराना चाहता हूँ कि उद्योग आगे भी जनहित में जन सामान्य को स्वस्थ वातावरण प्रदान करने के लिए जो भी वायु प्रदूषण नियत्रण एंव निवारण की व्यवस्थाऐं एंव राज्य बोर्ड द्वारा जारी दिशा निर्दैशो का पूर्णतः पालन करेगा।

भवदीय,
कृते

एपको इन्फ्राटेक प्रा0 लि0

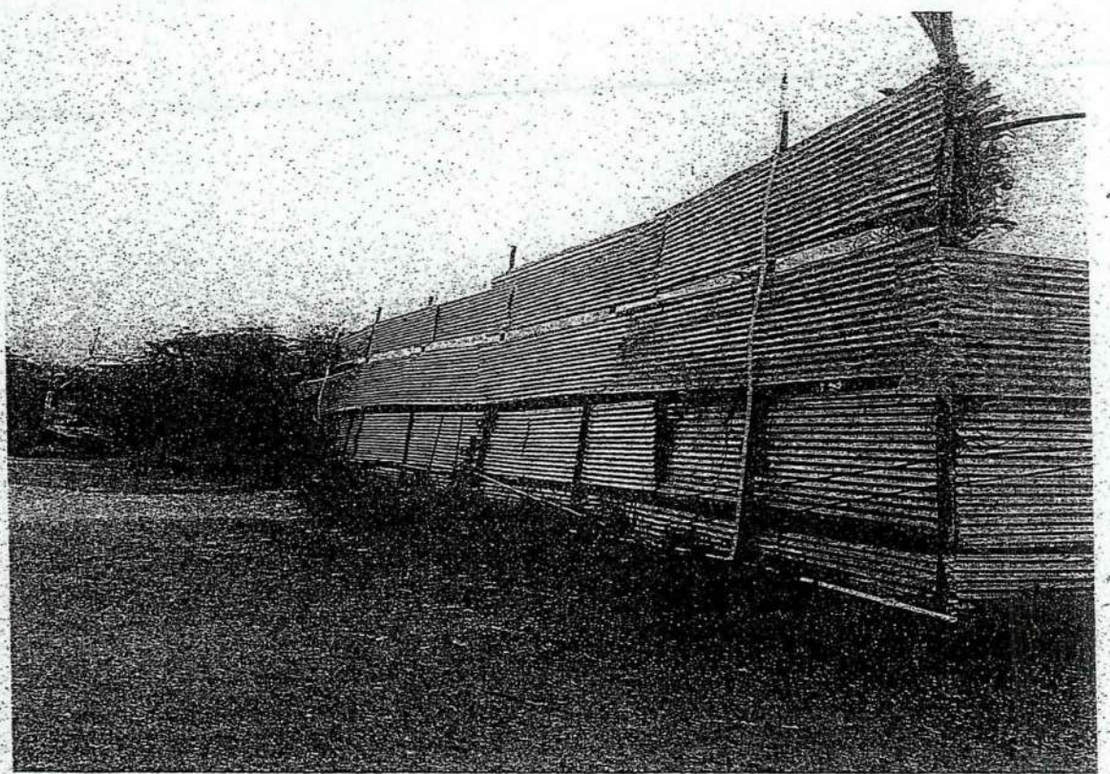
(प्राधिकृत हस्ताक्षरी)

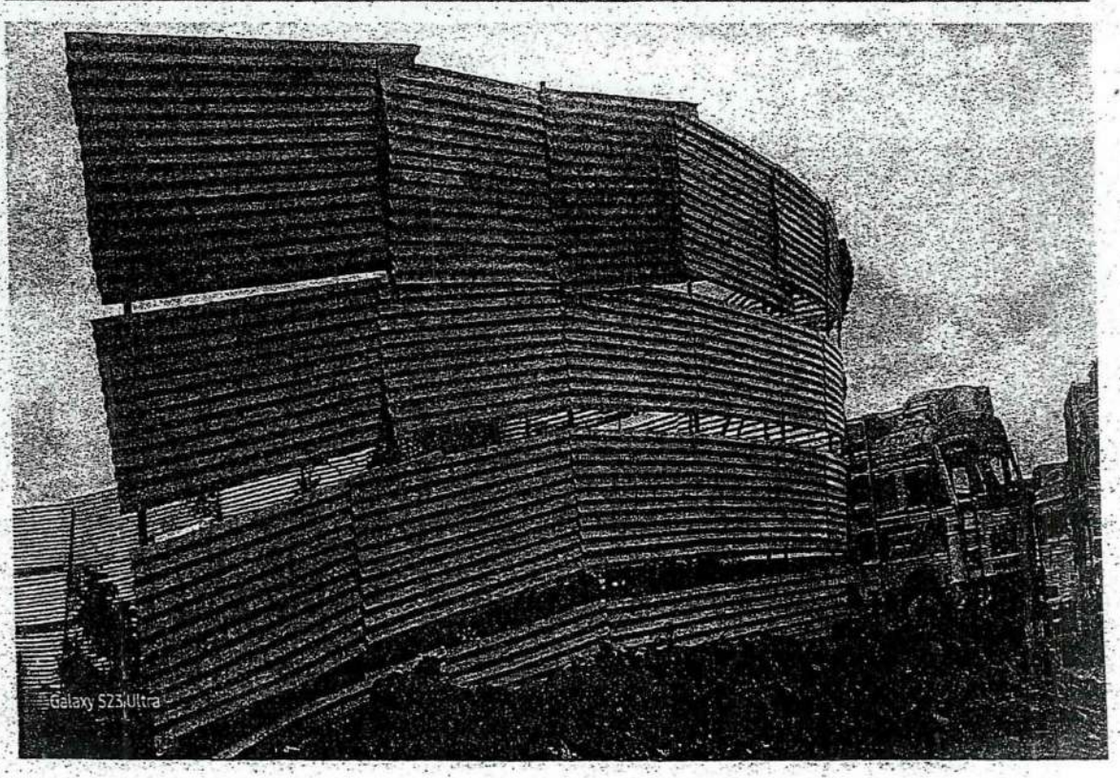
प्रतिलिपि :

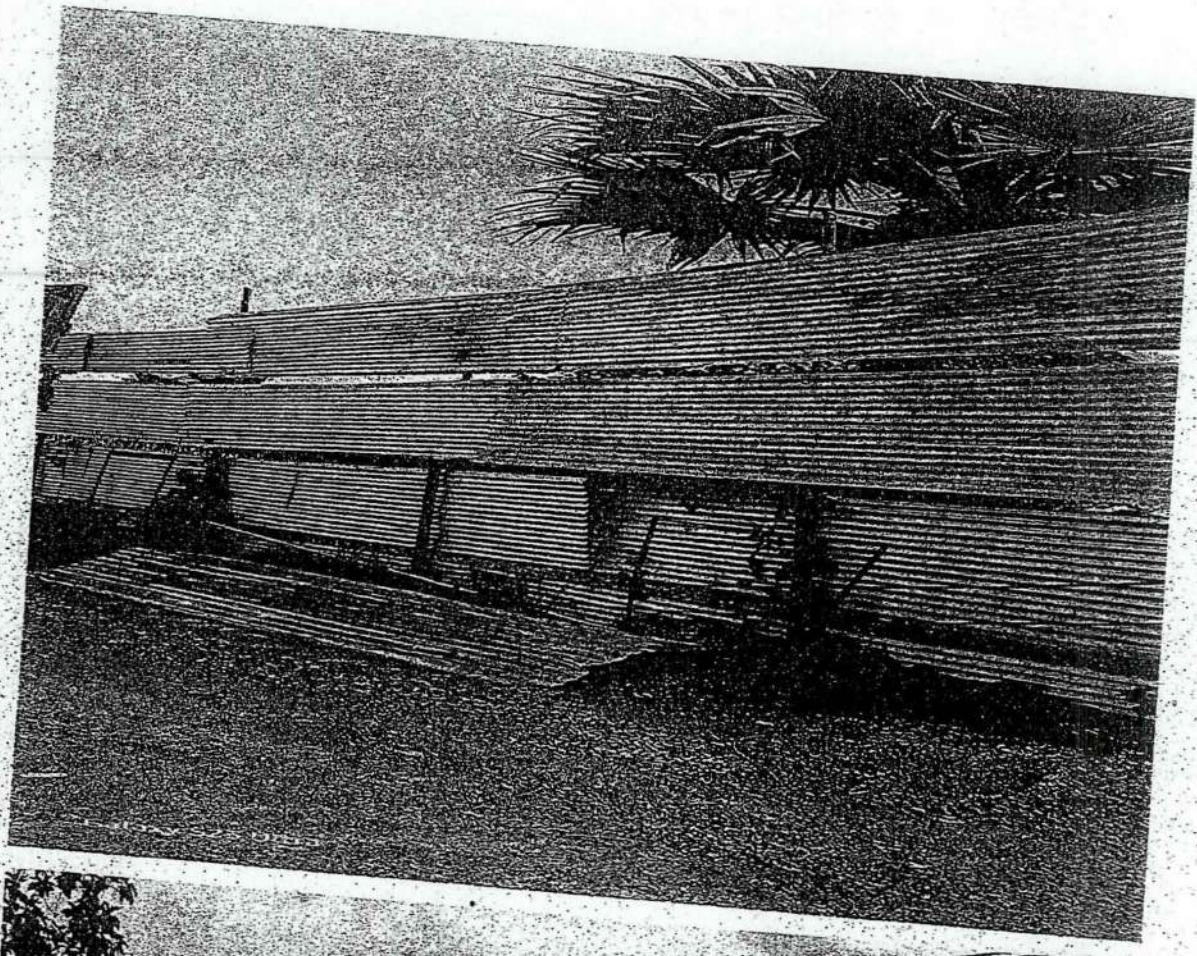
1. श्री मान् जिलाधिकारी महोदय, मिर्जापुर।
2. श्री मान् क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, सोनभद्र को सूचनार्थ प्रषित।

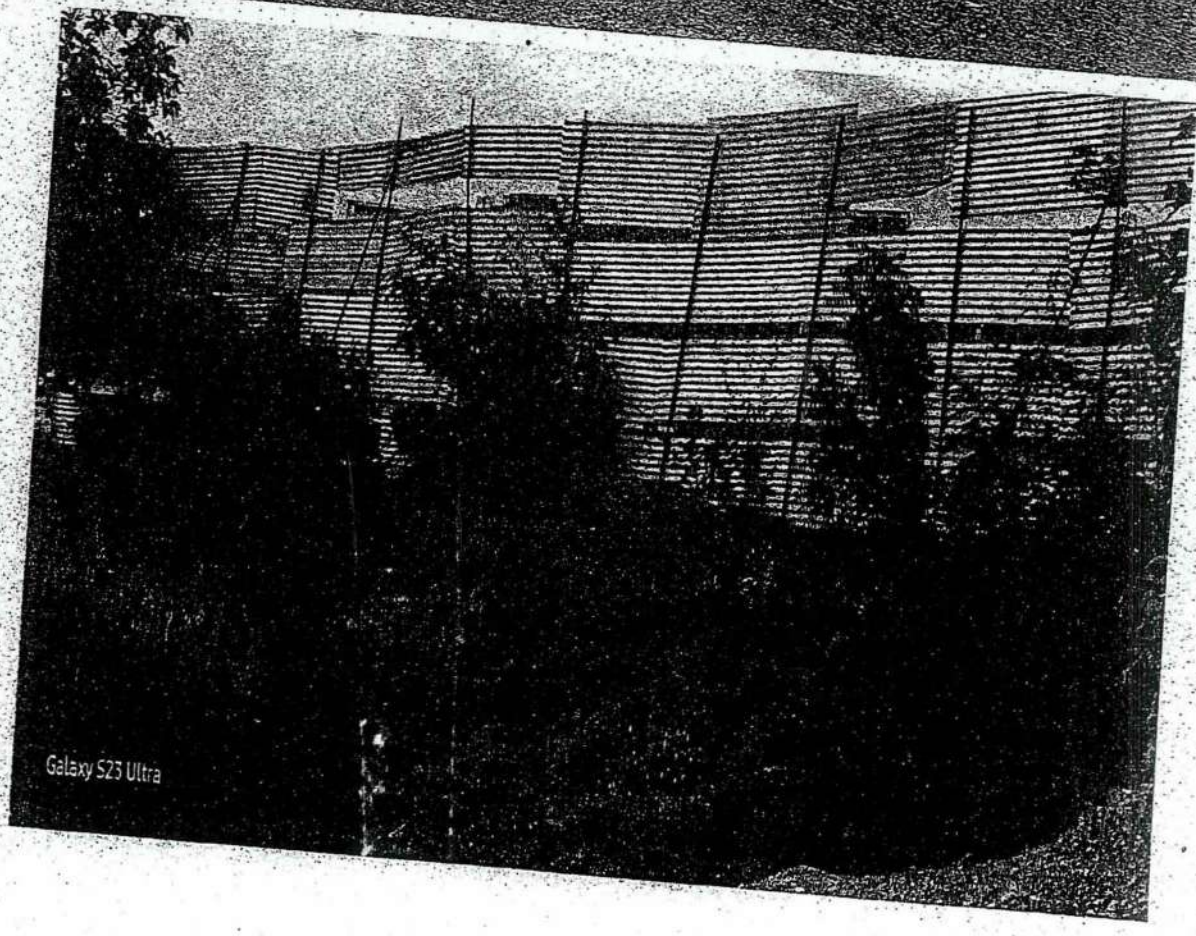
19/10/23
अंग्रेजी अभिलेखापाल
कलेक्ट्रे , मीरजापुर

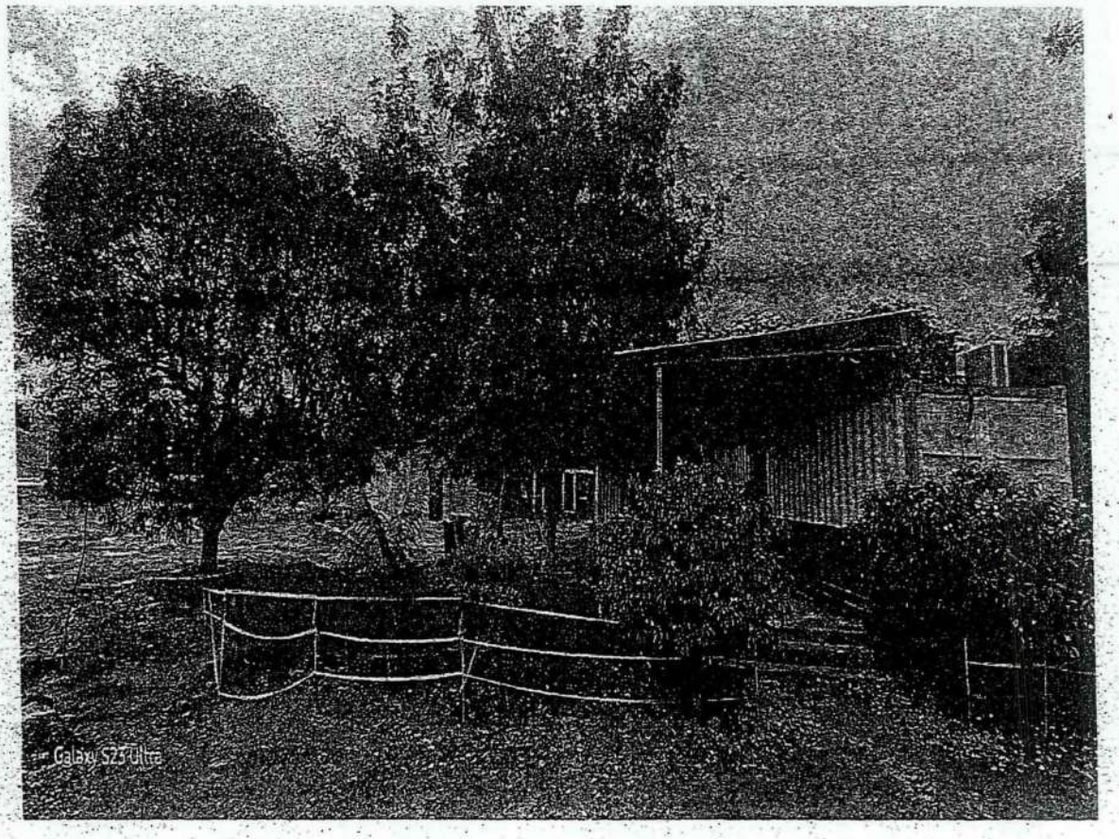
संलग्नक (ब) 29





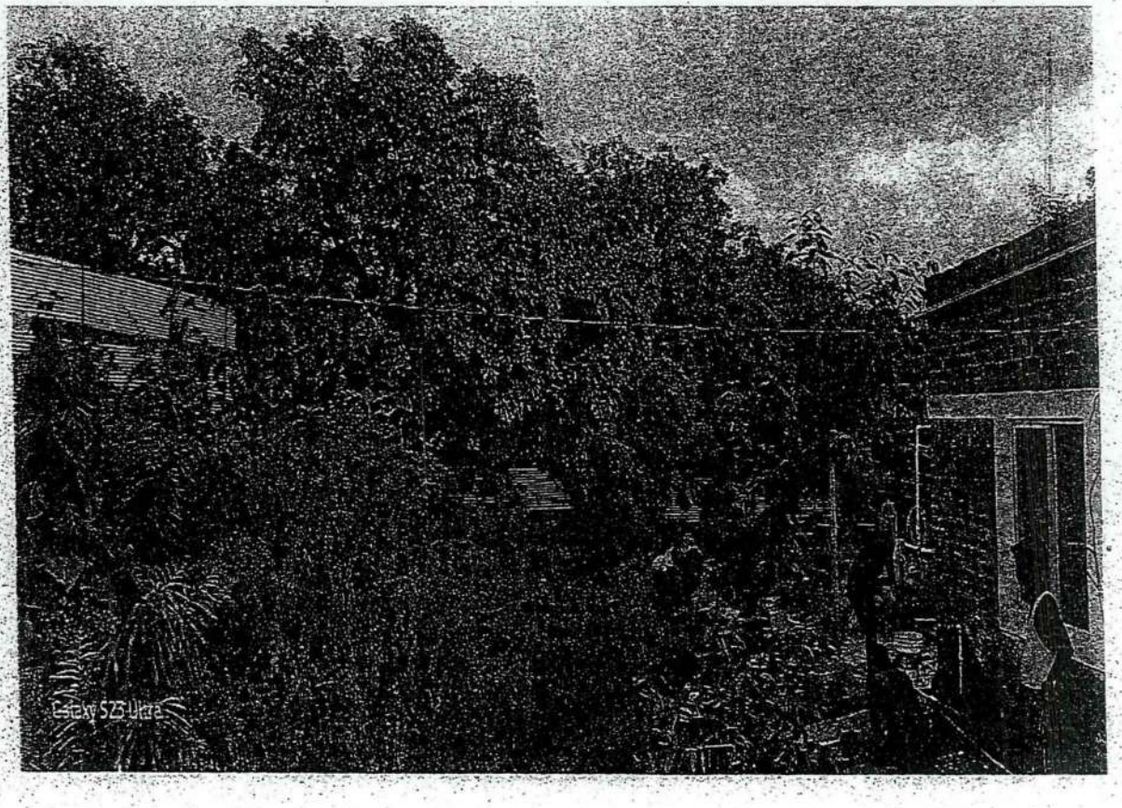


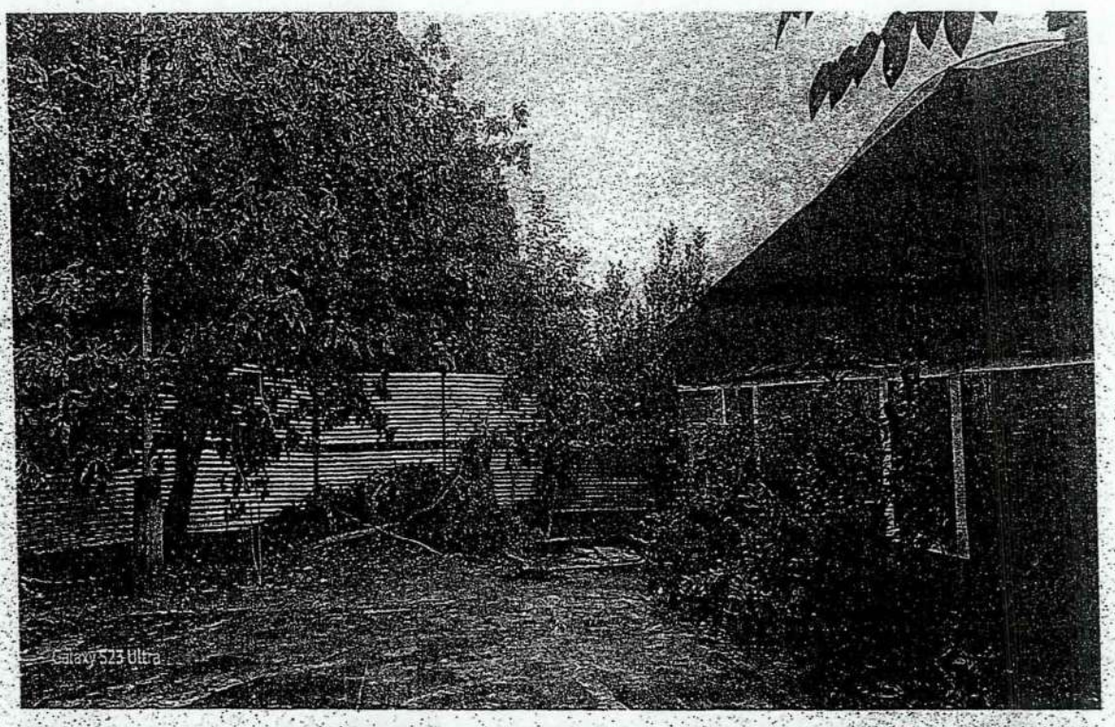

Galaxy S23 Ultra


Galaxy S23 Ultra

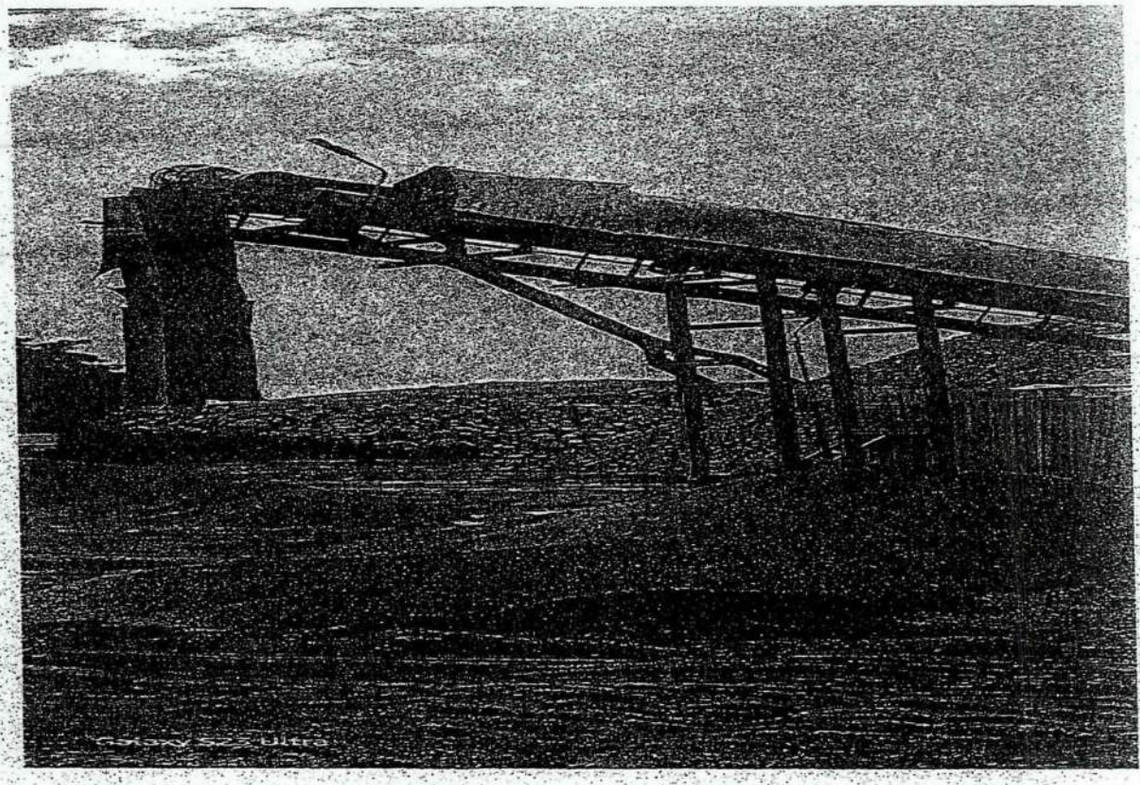
Galaxy S23 Ultra

Galaxy S23 Ultra

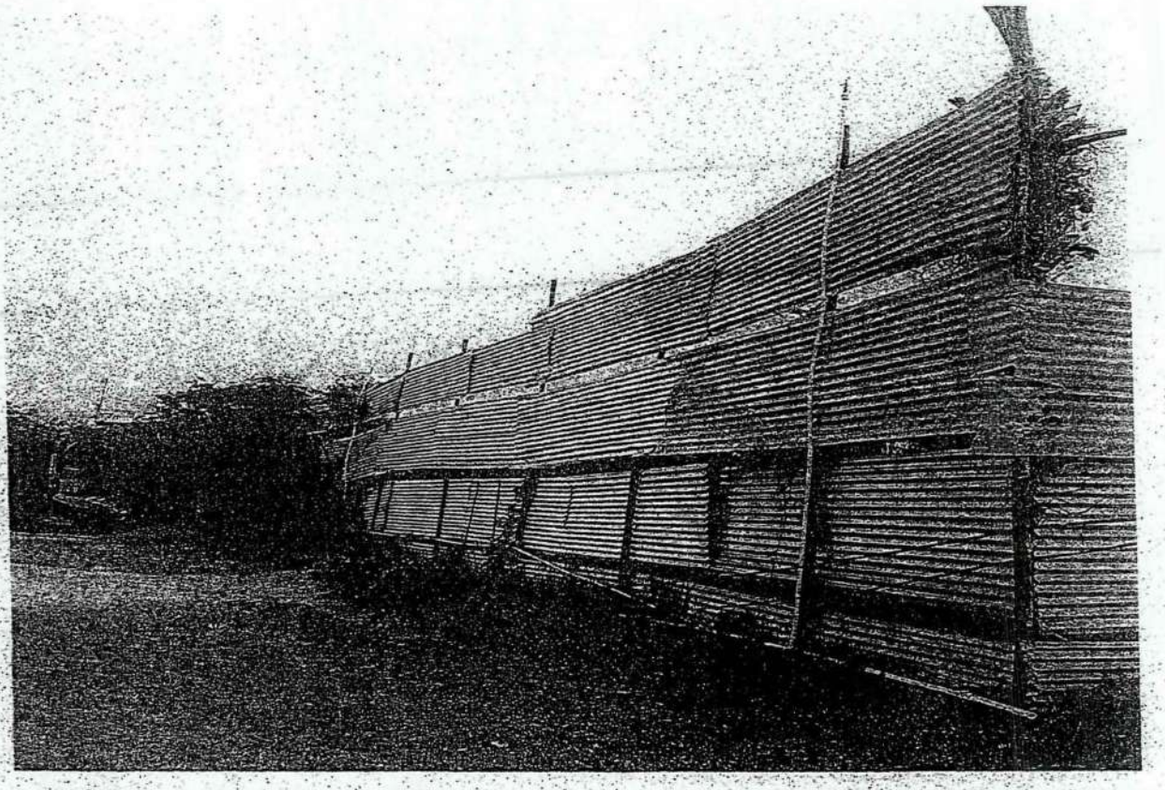

Galaxy S23 Ultra

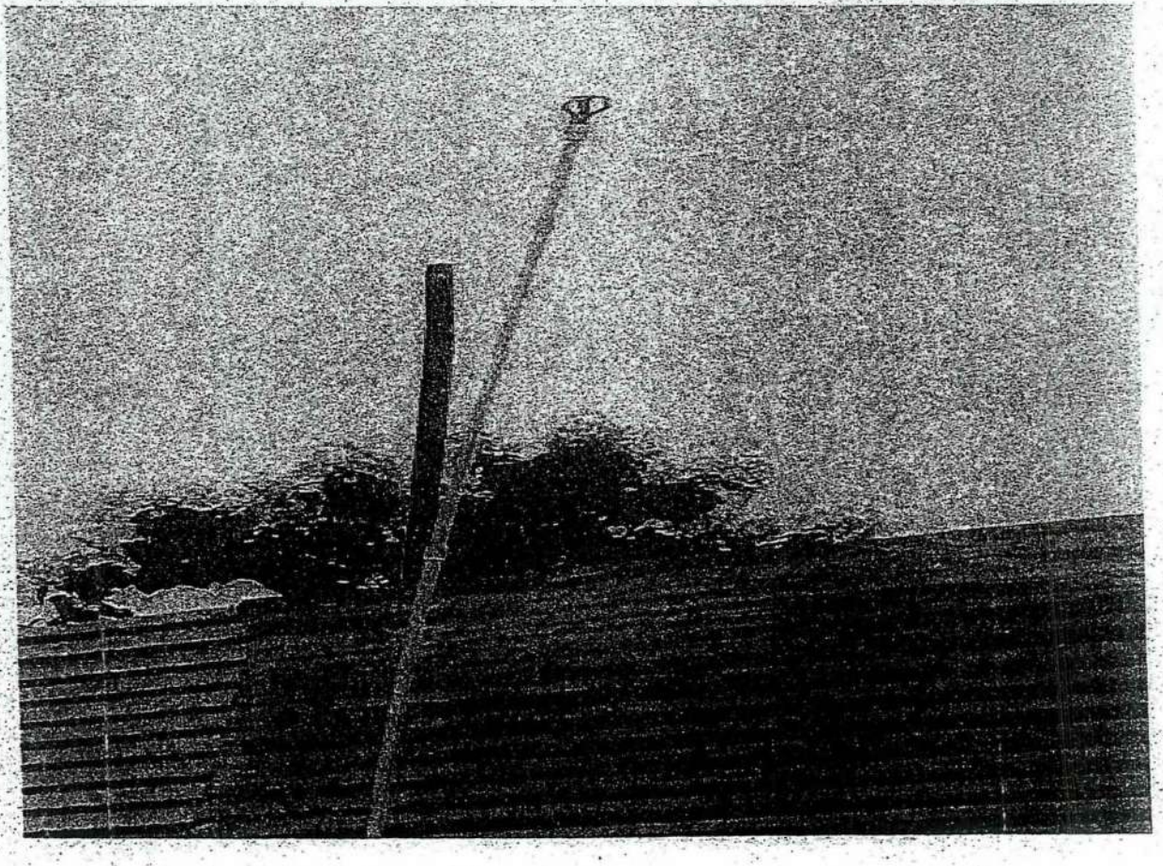

Galaxy S23 Ultra

Galaxy S23 Ultra



Galaxy S23 Ultra





INFRATECH PVT.LTD.
CIN: U51432UP1992PTC013969

पत्रांक-एपकों/स्टोन केशर-मीरजापुर/2021 दिनांक- 01.03.2021

क्षेत्रीय अधिकारी
उ0प्र0 प्रदूषण नियंत्रण बोर्ड,
हाउस न0-162, उत्तर मौहाल,
राबर्टसगंज, सोनभद्र (उ0प्र0) 231216

विषय: उद्योग संचालित करने की सहमति के आवेदन सं0- 11047578 दिनांक- 21.02.2021 के सापेक्ष आपके द्वारा मांगा गया स्पष्टीकरण के सम्बन्ध में।

महोदय,

उपरोक्त के क्रम में अवगत कराना है कि

क्र0स0	स्पष्टीकरण	निस्तारण
1	उद्योग से जनित वायु प्रदूषण नियंत्रण व्यवस्थाओं जैसे-प्राईमरी जॉ क्रशर, सेकेण्डरी जॉ क्रशर, ज्रिना, कन्वेयर बेल्ट एवं कन्वेयर बेल्ट के अन्तिम छोर को टिन शेड से कवर किया हुआ फोटोग्राफ्स आनलाईन आवेदन के साथ अपलोड नहीं किया गया है।	क0स0 1 के अनुपालन में संलग्नक 'A'
2	उद्योग से जनित डस्ट के नियंत्रण हेतु वाटर स्प्रिंक्लर व्यवस्थाओं का विवरण आनलाईन आवेदन के साथ अपलोड नहीं किया गया है।	क0स0 2 के अनुपालन में संलग्नक 'B'
3	उद्योग में स्थापित विण्ड ब्रेकिंगलवॉल की फोटोग्राफ आनलाईन आवेदन के साथ अपलोड नहीं किया गया है।	क0स0 3 के अनुपालन में संलग्नक 'C'
4	उद्योग द्वारा बोल्डर की प्राप्ति हेतु अनुबन्ध की प्रति आनलाईन आवेदन के साथ अपलोड नहीं किया गया है।	क0स0 4 के अनुपालन में संलग्नक 'D'

Corporate Office :- Universal Trade Tower, 4th Floor, Sector 49-50, Sohna Road, Gurugram - 122 101 (Haryana) Phone : +91-124-4417300, Fax : +91-124-4417345
Head Office :- APCO House, B-9, Vibhuti Khand, Gomti Nagar, Lucknow - 226 010 (U.P.)
Phone : +91-522-4036111-20, 2720520-21, Fax : +91-522-4036100, E-mail:admin@apcoinfra.com, Website : www.apcoinfra.com

5.	उद्योग द्वारा वायु प्रदूषण नियंत्रण व्यवस्थाओं के संचालन संबंधी होने वाले विद्युत खपत के मापन हेतु पृथक इनर्जी मीटर एवं जल खपत की मात्रा के मापन हेतु वाटर फ्लो मीटर के स्थापित करने के सम्बन्ध में सूचना ऑनलाईन आवेदन के साथ अपलोड नहीं किया गया है।	क0स0 5 के अनुपालन में संलग्नक 'E'
6.	उद्योग को राज्य बोर्ड से निर्गत अस्थापित प्रमाण पत्र में वर्णित शर्तों की अनुपालन आख्या ऑनलाईन आवेदन के साथ अपलोड नहीं किया गया है।	क0स0 6 के अनुपालन में संलग्नक 'F'
7.	उद्योग द्वारा जिला उद्योग केन्द्र से जारी रजिस्ट्रेशन/जी0एस0टी0 रजिस्ट्रेशन की प्रति ऑनलाईन आवेदन के साथ अपलोड नहीं किया गया है।	क0स0 7 के अनुपालन में संलग्नक 'G'

भवदीय,

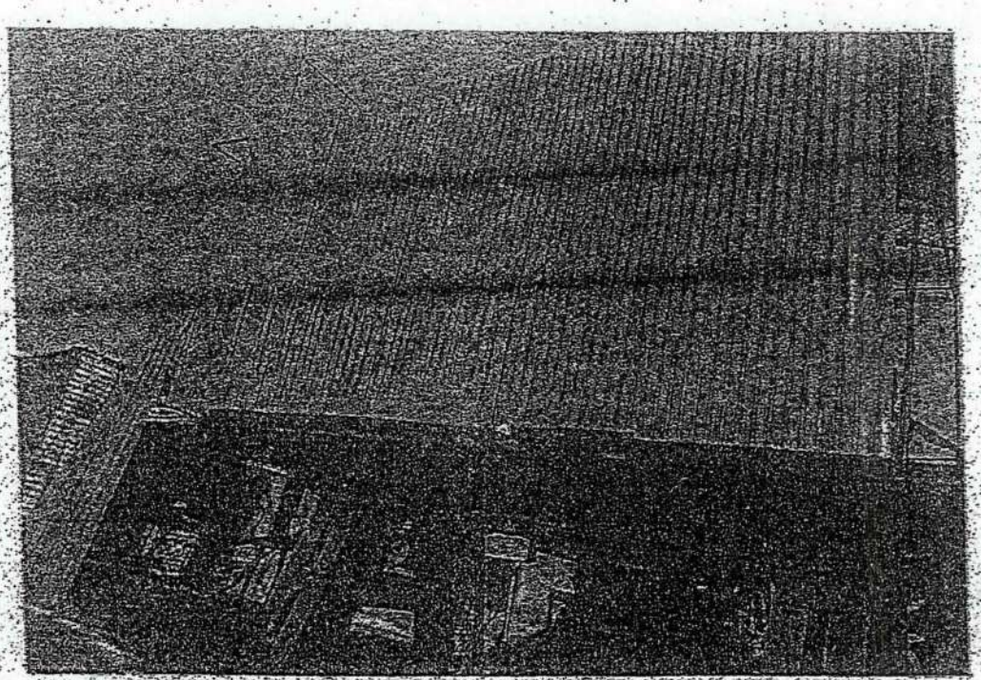
कृते

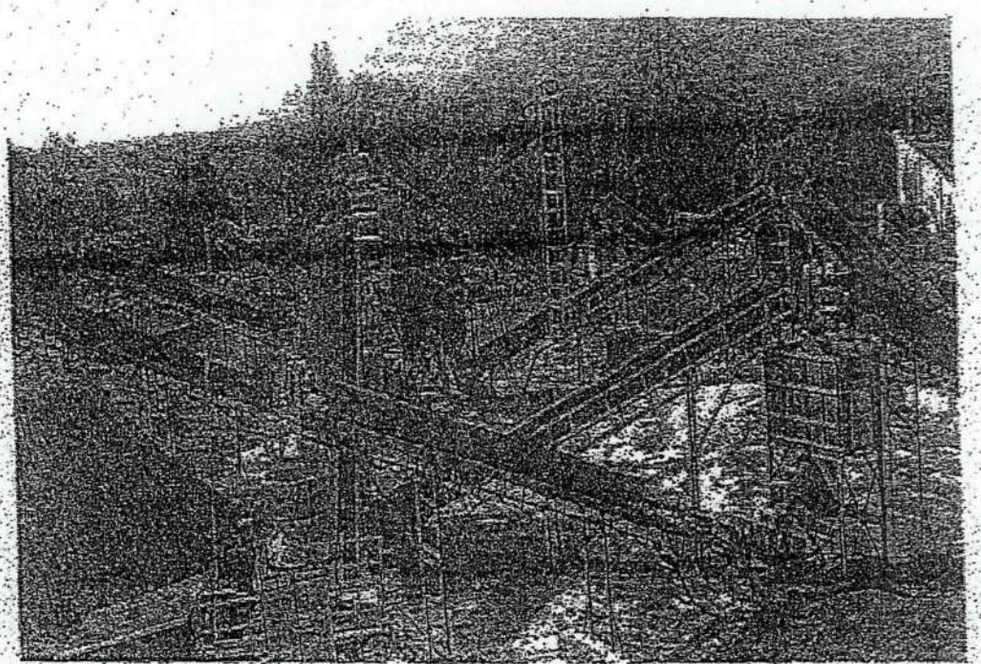
एपको इन्फ्राटेक प्राइवेट लिमिटेड

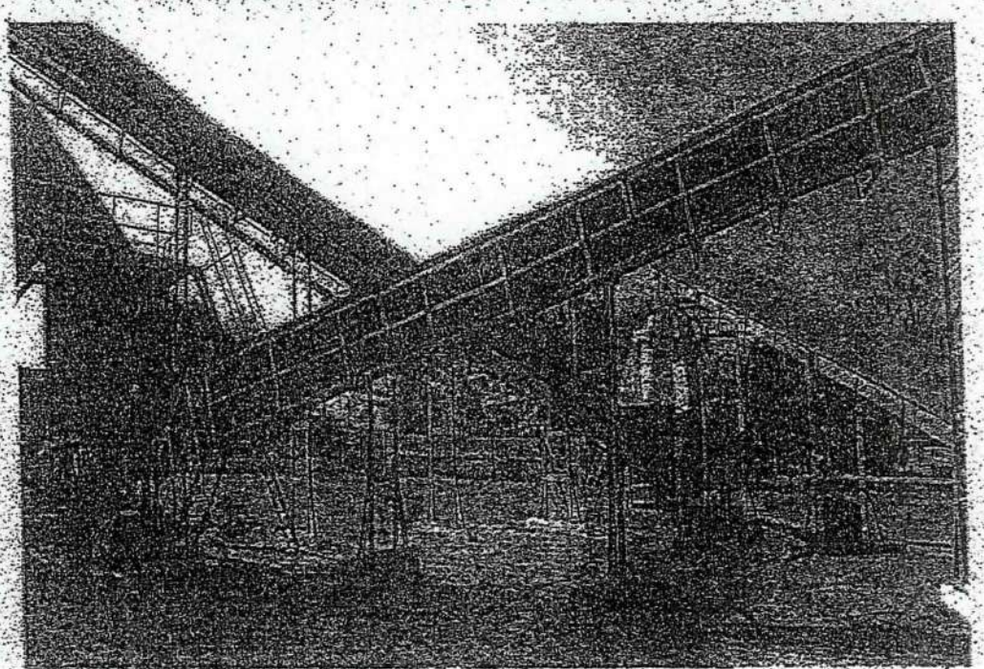
(प्राधिकृत हस्ताक्षरी)

9917468508

उद्योग से जनित वायु प्रदूषण नियंत्रण व्यवस्थाओं हेतु कवर किया हुआ फोटोग्राफ्स

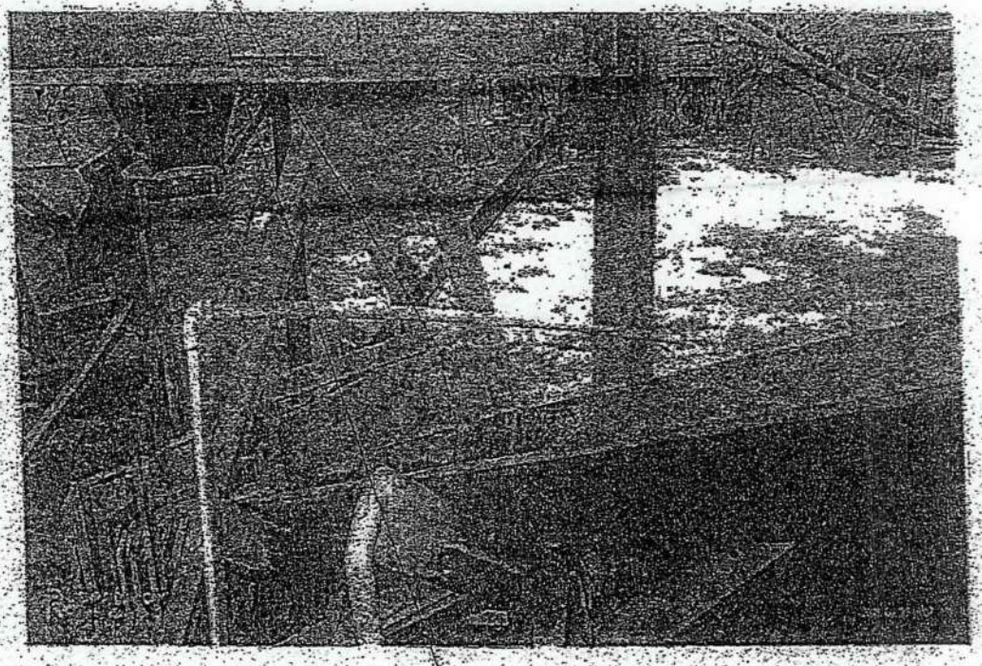


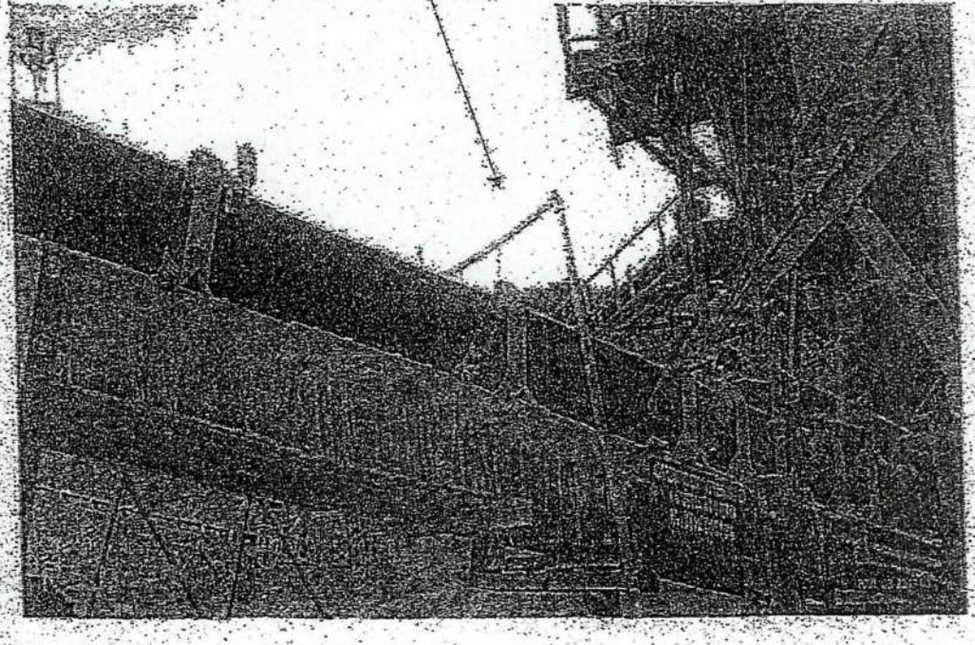


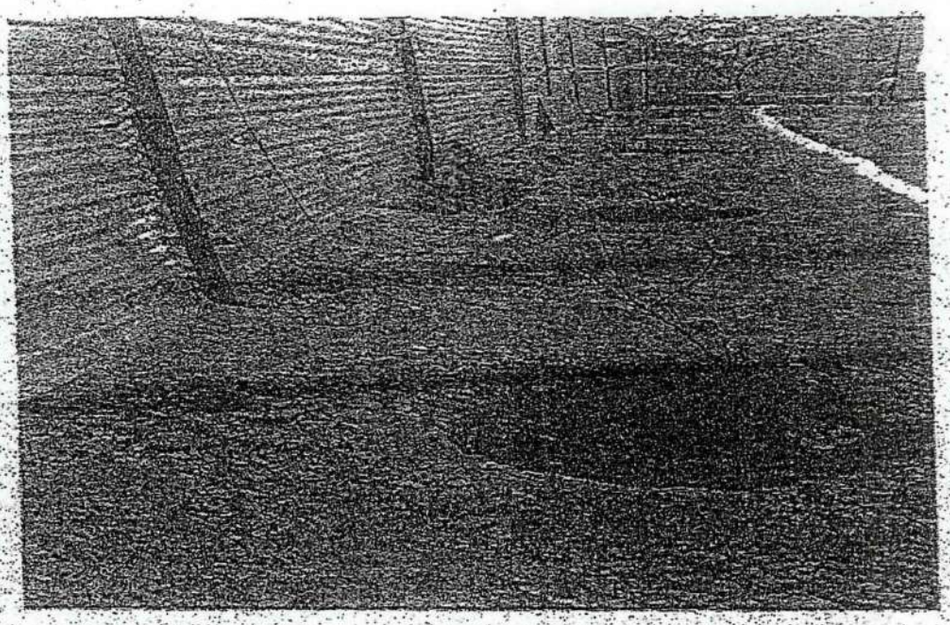


संलग्नक 'B'

धूल के नियंत्रण हेतु वाटर स्प्रिंकलर व्यवस्थाएँ







INFRATECH PVT.LTD.
CIN: U51432UP1992PTC013969

पत्रांक.- एपको/स्टोन कशर/मिर्जापुर /2023/01 दिनांक. 16.10.2023

सेवा में,

श्री मान मुख्य पर्यावरण अधिकारी (वृत्त-2)
उ0प्र0 प्रदूषण नियंत्रण बोर्ड
टी0सी0 12वी, विभूति खण्ड, गोमती नगर
लखनऊ।

विषयः— मै0 एपको इन्फ्राटेक प्रा0लि0 द्वारा ग्राम- रामपुर ढबही, परगना- भगवत, जिला- मिर्जापुर, उद्योग को वायु (प्रदूषण निवारण तथा नियत्रण) अधिनियम 1981, यथा संशोधित की धारा 31—ए के अर्न्तगत सक्षम स्तर से कारण बताओ नोटिस जारी किये जाने के सम्बन्ध में।

कृपया अपने कार्यालय पत्रांक 1100440/सी—2/वायु—506/2023, दिनांक. 08.09.2023 का संन्दर्भ ग्रहण करने का कष्ट करें।

महोद्य,

उपरोक्त के क्रम में अवगत कराना है कि मै0 एपको इन्फ्राटेक प्रा0 लि0 द्वारा ग्राम- रामपुर ढबही, परगना- भगवत, जिला- मिर्जापुर उद्योग को मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा ओ0ए0 संख्या- 388/2023 हेमलता देवी एवं अन्य बनाम उ0प्र0 राज्य में पारित आदेश दिनांक 30.05.2023 के क्रम के अनुपालन में श्री मान उपजिलाधिकारी/ ज्वांइट मजिस्ट्रेट, चुनार, मिर्जापुर, की अध्यक्षता में भूतल एवं खनिकर्म विभाग एवं राज्य बोर्ड के अधिकारियों की समिति द्वारा उद्योग का स्थलीय निरीक्षण दिनांक 18.07.2023 को किया गया।

संयुक्त जॉच समिति ने निरीक्षण के दौरान उद्योग पर केंद्रीय प्रदूषण नियत्रण बोर्ड द्वारा निर्धारित गाइड़लाईन के अनुसार वायु प्रदूषण नियत्रण व्यवस्थाओं को स्थापित एंव राज्य बोर्ड द्वारा सहमति शर्तों का अनुपालन पूर्णता करने के लिए कहा गया ।

तथा आपके पत्र में वर्णित श्री मान् क्षेत्रीय अधिकारी, सोनभद्र के पत्र दिनांक 26.07.2023 द्वारा उद्योग के विरुद्ध वायु (प्रदूषण निवारण तथा नियत्रण) अधिनियम 1981, यथा संशोधित की धारा 31—ए के अर्न्तगत कार्यवाही किये जाने की संस्तुति की गयी है।

उद्योग द्वारा लगातार वायु प्रदूषण नियत्रण एंव निवारण हेतु सभी आवश्यक उपाय किये जाते है । जैसे परिसर में वृक्षारोपण, पानी का पर्याप्त छिड़काव, झरनो को सीट से

Corporate Office :- Universal Trade Tower, 4th Floor, Sector 48-49, Sohna Road, Gurugram -122 101 (Haryana) Phone: +91-124-4417300, Fax : +91-124-4417349
Head Office :- APCO House, B-9, Vibhuti Khand, Gomti Nagar, Lucknow - 226 010 (U.P.)
Phone:- +91-522-4036111-20, 2720520-21, Fax: +91-522-4036100, E-Mail: admin@apcoinfra.com, Website : www.apcoinfra.com

कवर करना, विंड़ वाल की स्थापना, और कन्वेयर बेल्ट पर पीवीसी पाइप द्वारा लगातार पानी का छिड़काव किया जाना शामिल हैं। तथा उद्योग से जनित वायु प्रदूषण वायु प्रदूषण नियत्रण व्यवस्थाओं जैसे प्राइमरी जॉ क्रशर, सेकेण्डंरी जॉ क्रशर, झरना, कनवेयर वेल्ट, कनवेयर वेल्ट के अन्तिम छोर को कवर किया हुआ वर्तमान का फोटोग्रफ तथा उद्योग से जानित डस्ट के नियत्रण हेतु वाटर स्प्रिंक्लर व्यवस्थाओं का वितरण भी साथ में संलग्न है। (संलग्नक 'अ')

इसी के क्रम में उद्योग द्वारा सहमति शर्तों के अनुसार श्री मान् क्षेत्रीय अधिकारी सोनभद को वायु प्रदूषण नियत्रण व्यवस्थाओं को सूचित भी किया गया है जिसकी प्रति दिनांक 01.03.2021संलग्न है। (संलग्नक 'ब')

तथा उद्योग को जारी कारण बताओ नोटिस

1.यह कि क्यों न उद्योग मै0 एपको इन्फ्राटेक प्रा0 लि0 द्वारा ग्राम- रामपुर ढबही, परगना- भगवत, जिला- मिर्जापुर की संचालन प्रकिया को तत्काल प्रवाह से बंद कर दिया जाए।

2..यह कि क्यों न सक्षम अधिकारियों को निर्देशित कर दिया जाय कि आपकी औद्यौगिक इकाई को मिलने वाली विद्युत आपूर्ति एंव जल आपूर्ति का विच्छेदन करने के साथ–साथ अन्य सुविधाओं को तत्कालिक प्रभाव से बन्द कर कर दिया जाय।

अतः उक्त क्रम के में अवगत कराना चाहता हूँ कि उद्योग आगे भी जनहित में जन सामान्य को स्वस्थ वातावरण प्रदान करने के लिए जो भी वायु प्रदूषण नियत्रण एंव निवारण की व्यवस्थाऐं एंव राज्य बोर्ड द्वारा जारी दिशा निर्देशो का पूर्णतः पालन करेगा।

भवदीय,
कृते

एपको इन्फ्राटेक प्रा0 लि0

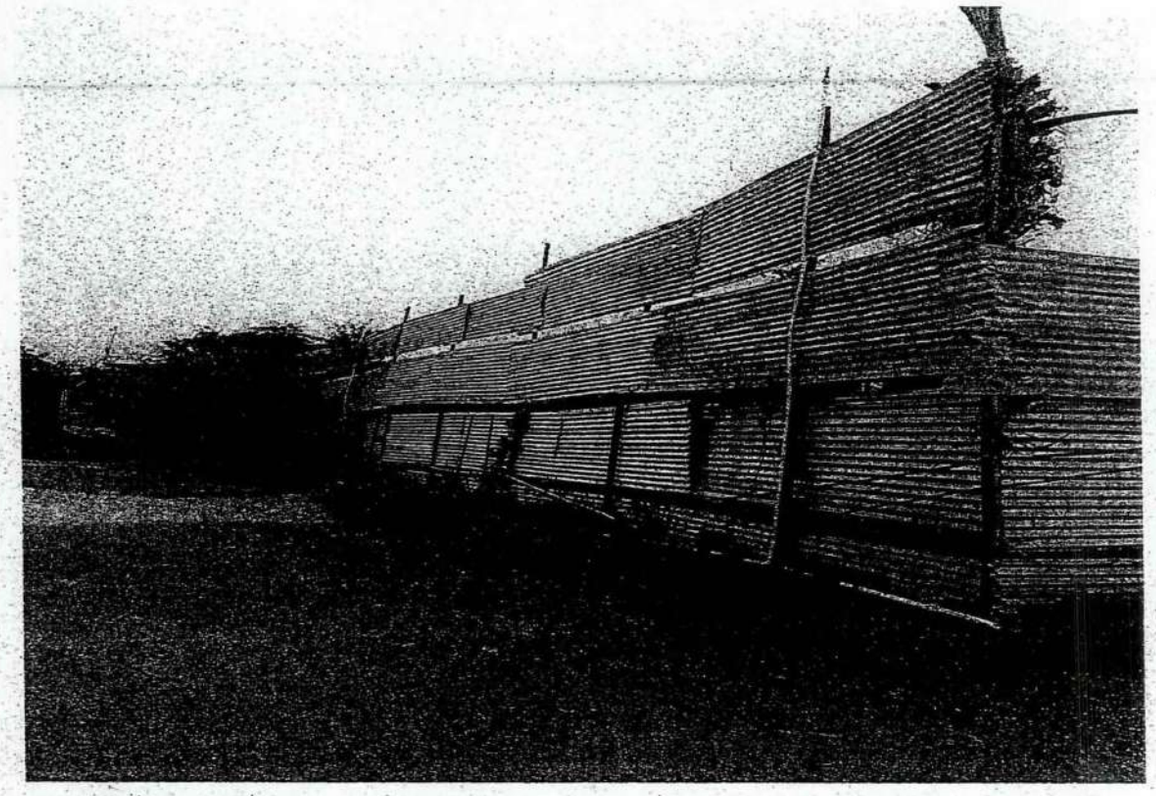
(प्राधिकृत हस्ताक्षरी)

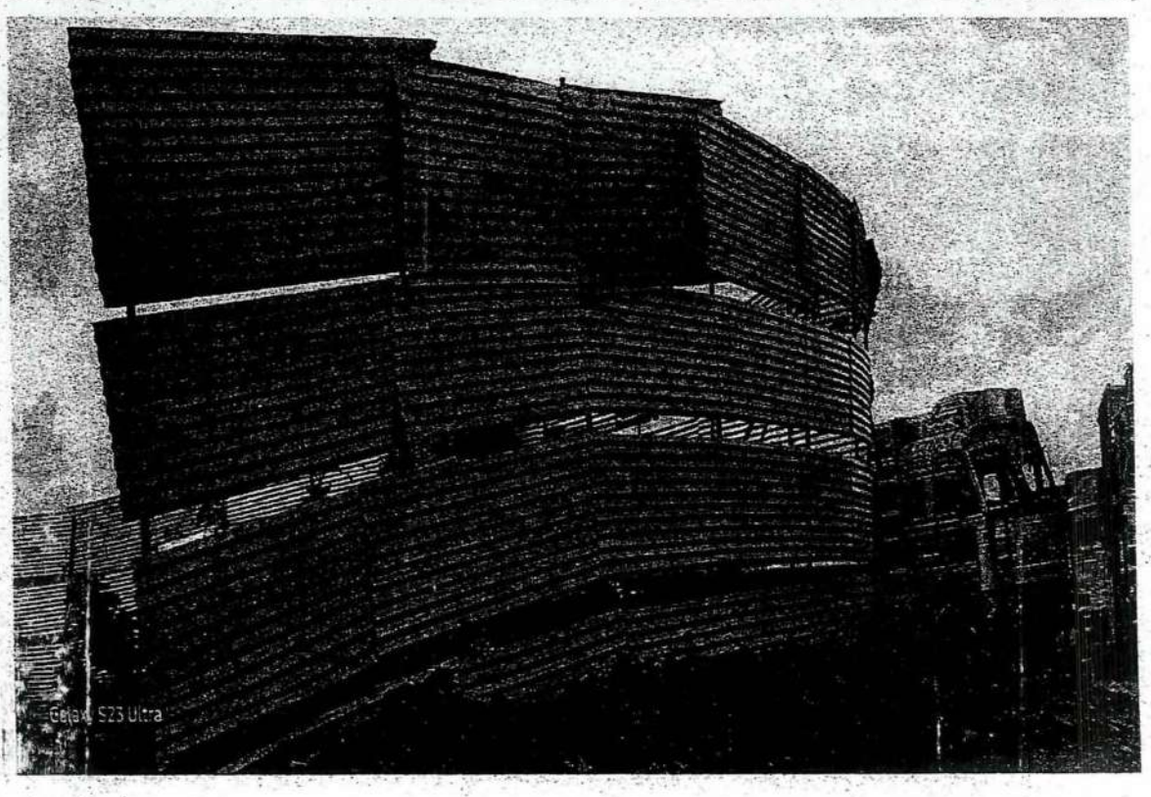
प्रतिलिपि :

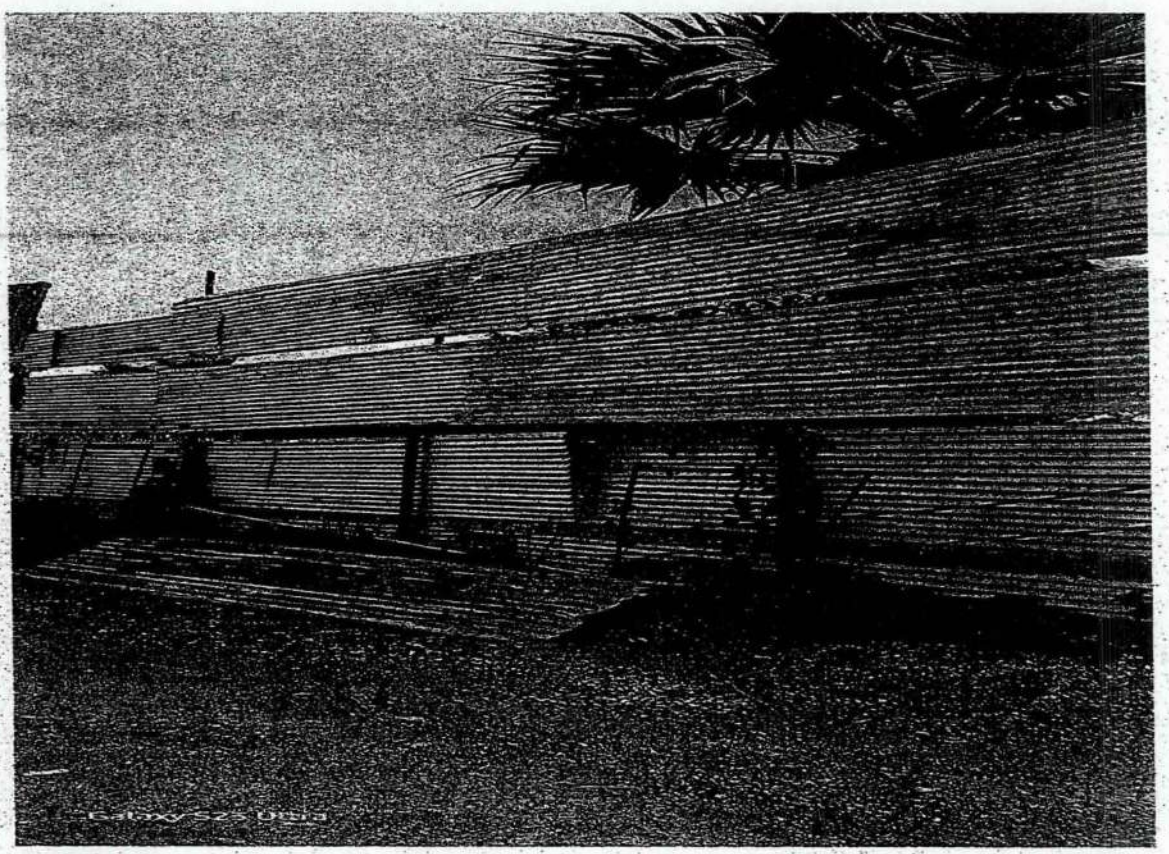
1. श्री मान् जिलाधिकारी महोदय, मिर्जापुर।
2. श्री मान् क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, सोनभद्र को सूचनार्थ प्रषित।

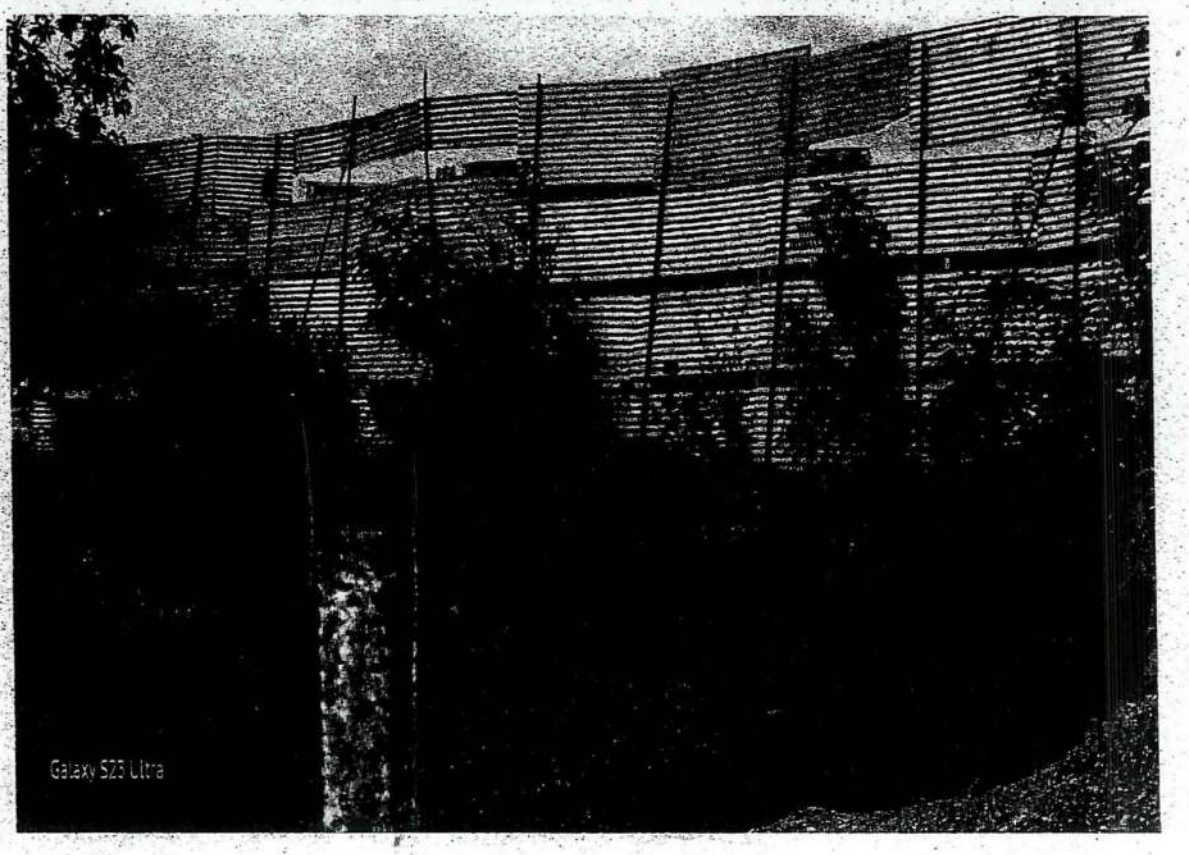
19/10/21
क्षेत्रीय कार्यालय
उ० प्र० प्रदूषण नियंत्रण बोर्ड
म०सं०-102 उजर गोजरा
राबर्ट्सगंज-सोनभद्र

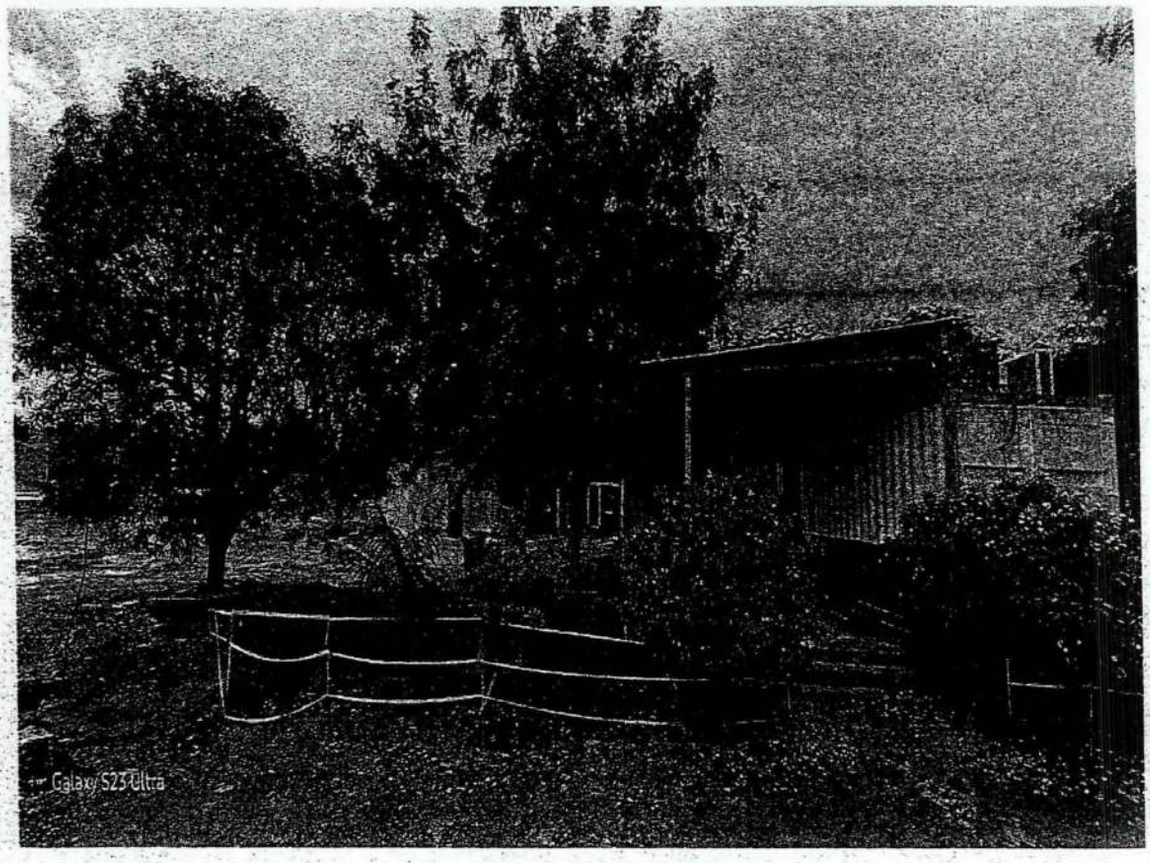
संलग्नक (ब) 44



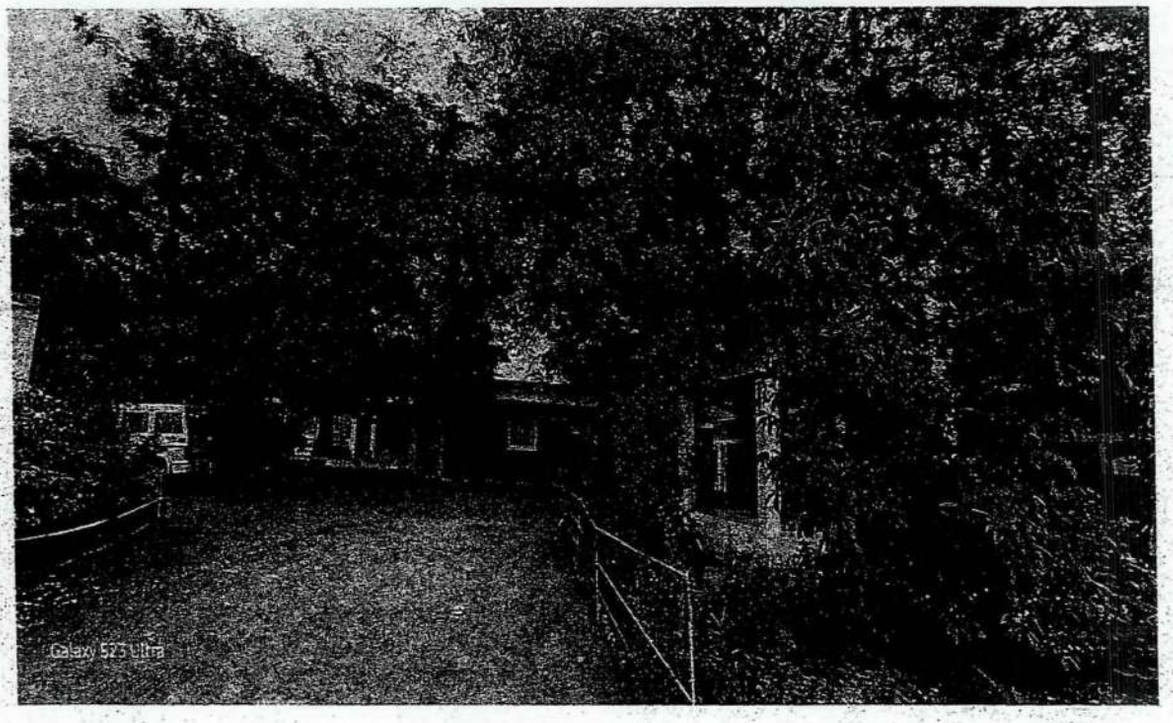


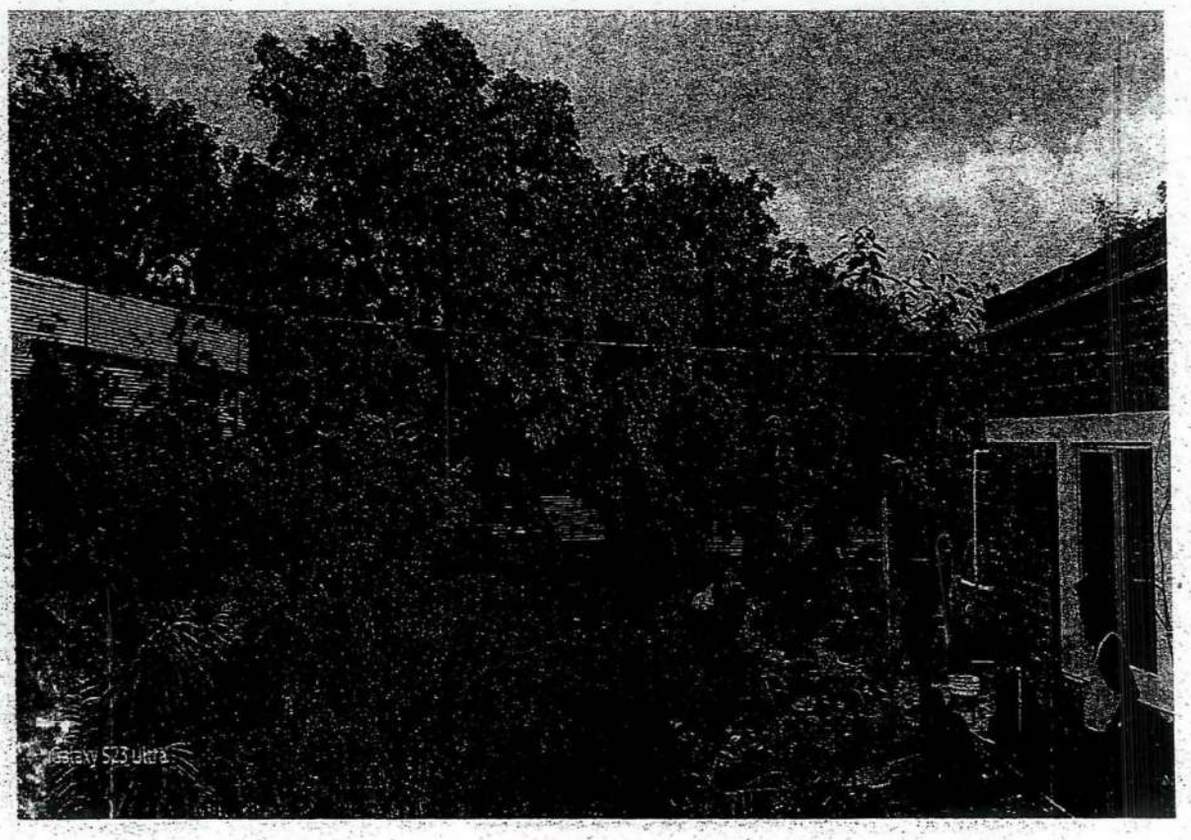


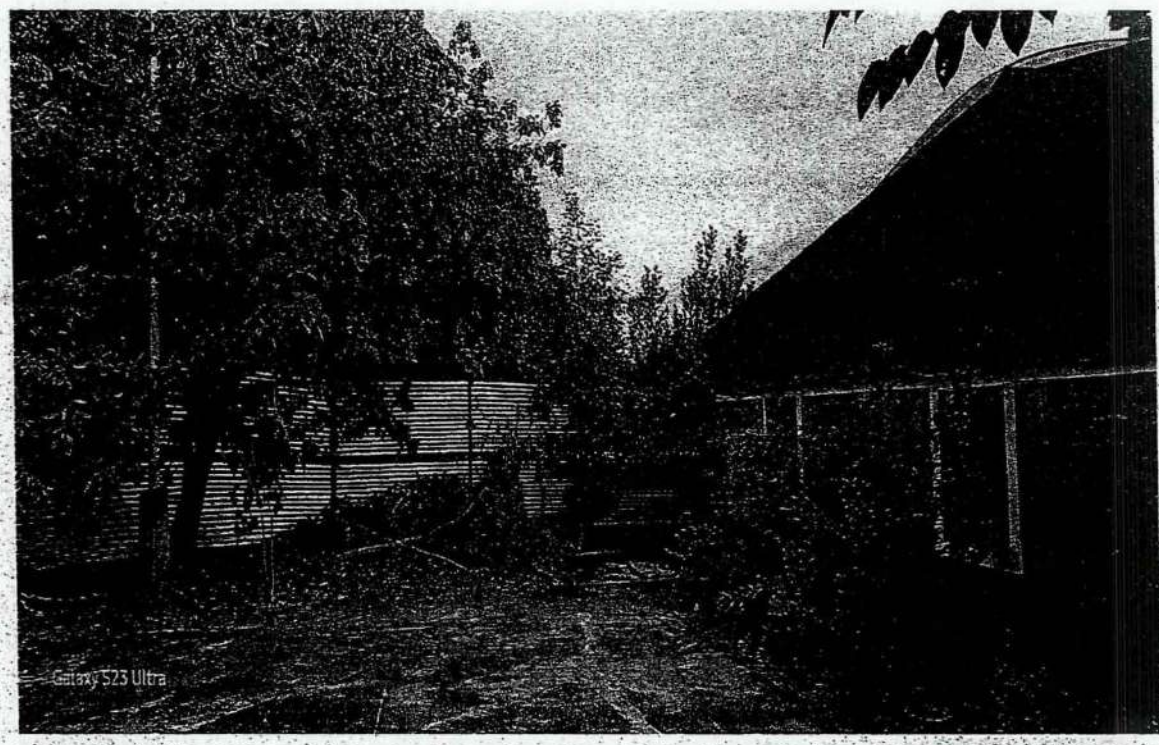

Galaxy S23 Ultra

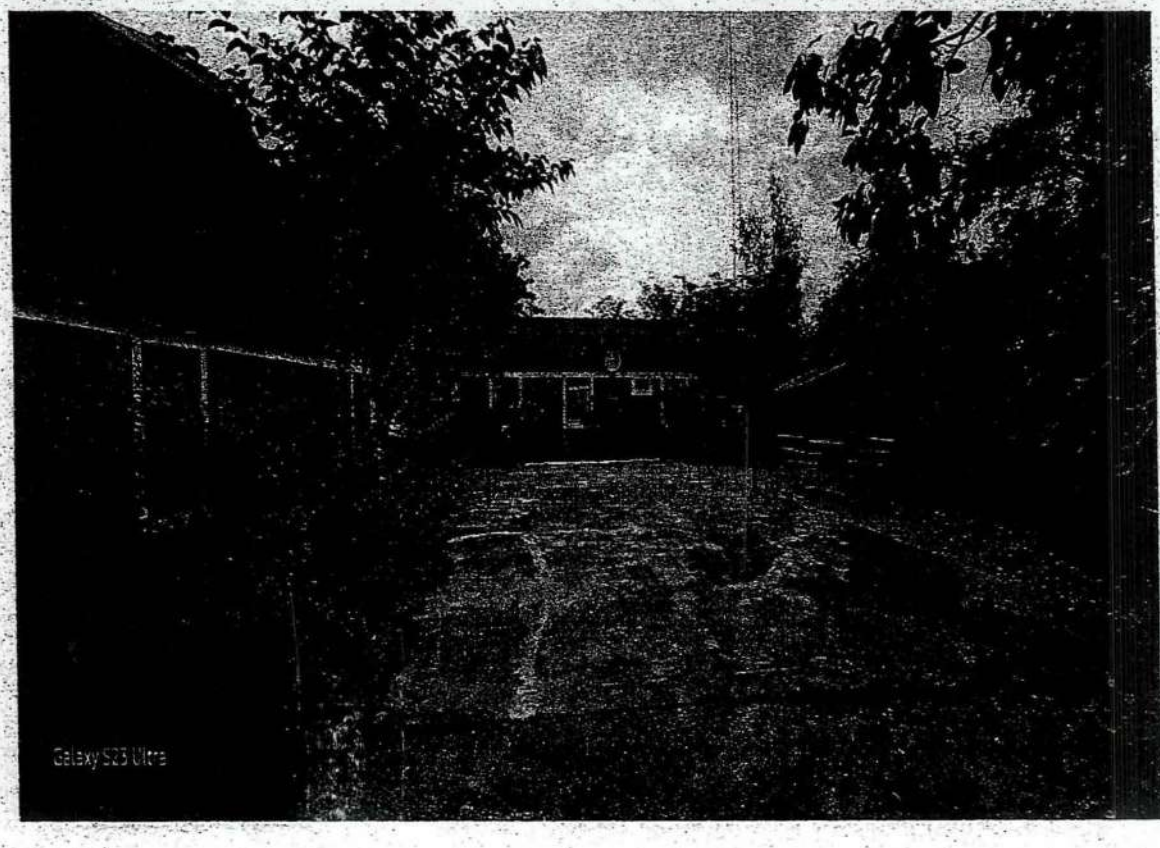

Galaxy S23 Ultra

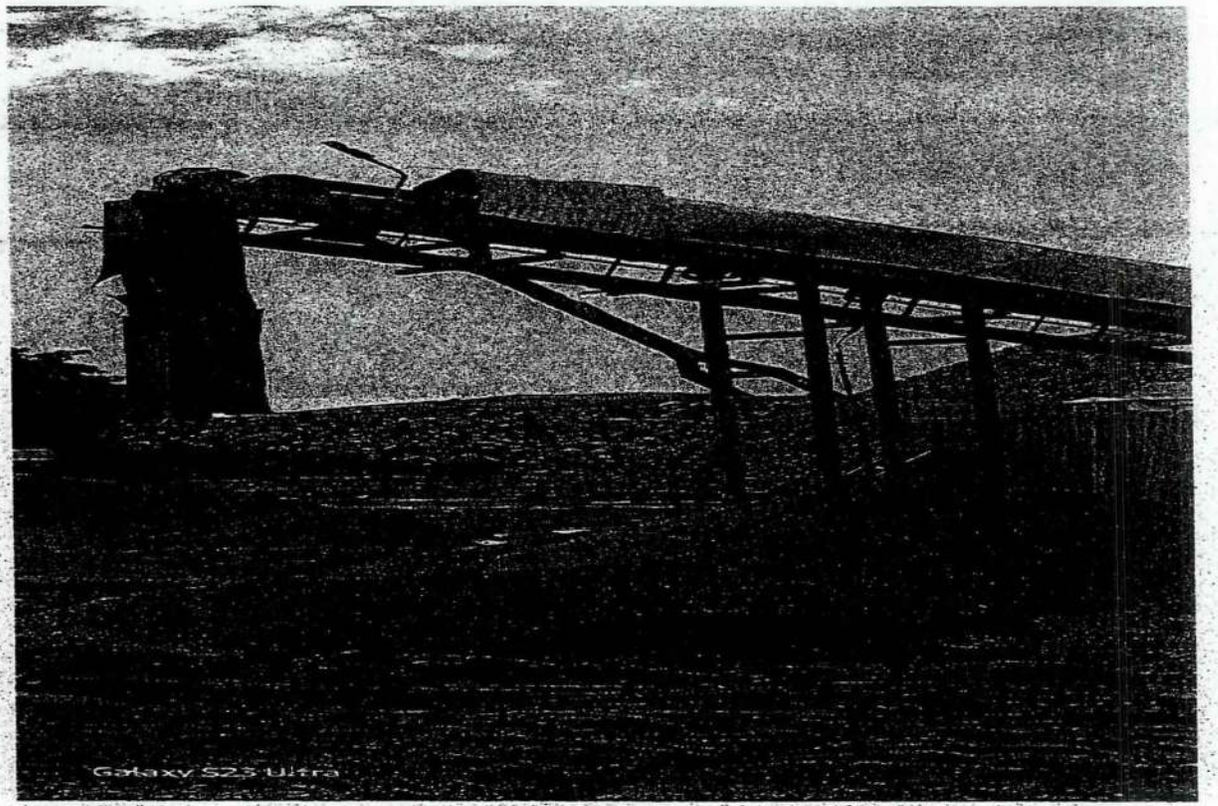
Galaxy S23 Ultra


Galaxy S23 Ultra

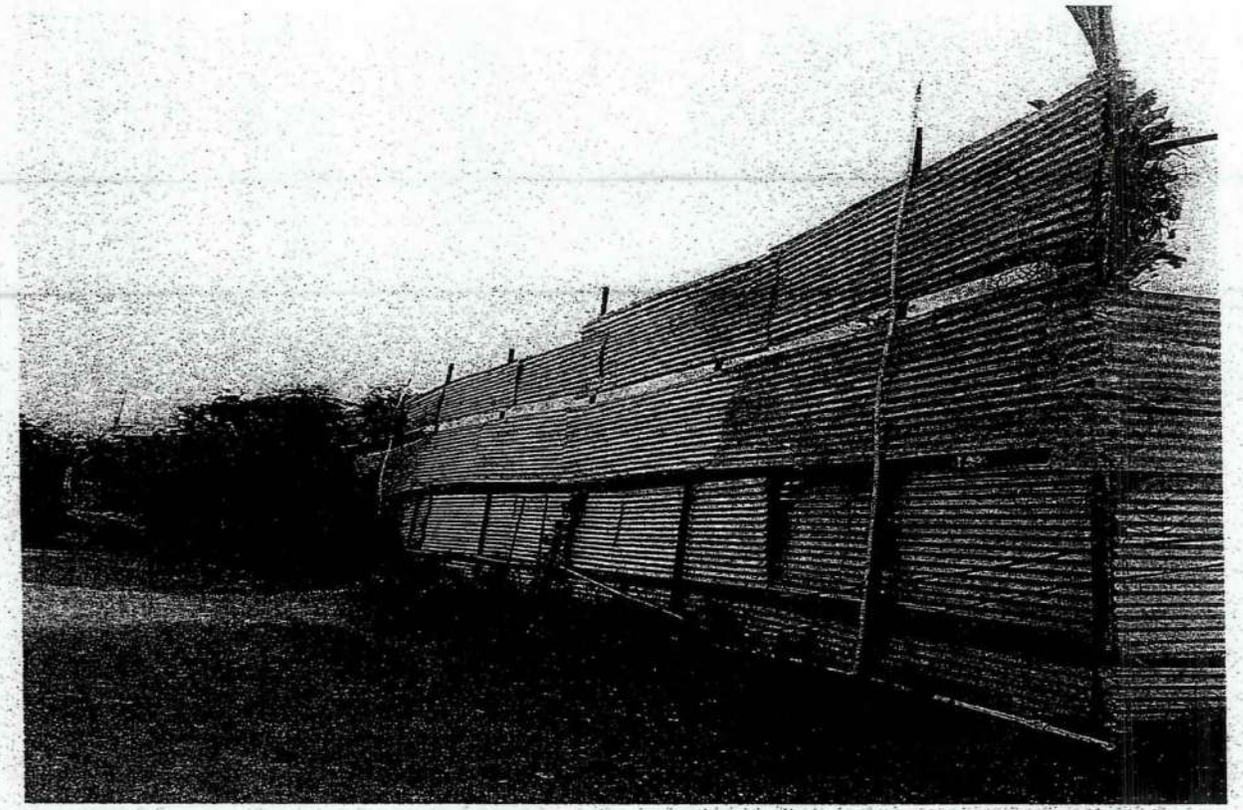

Galaxy S23 Ultra

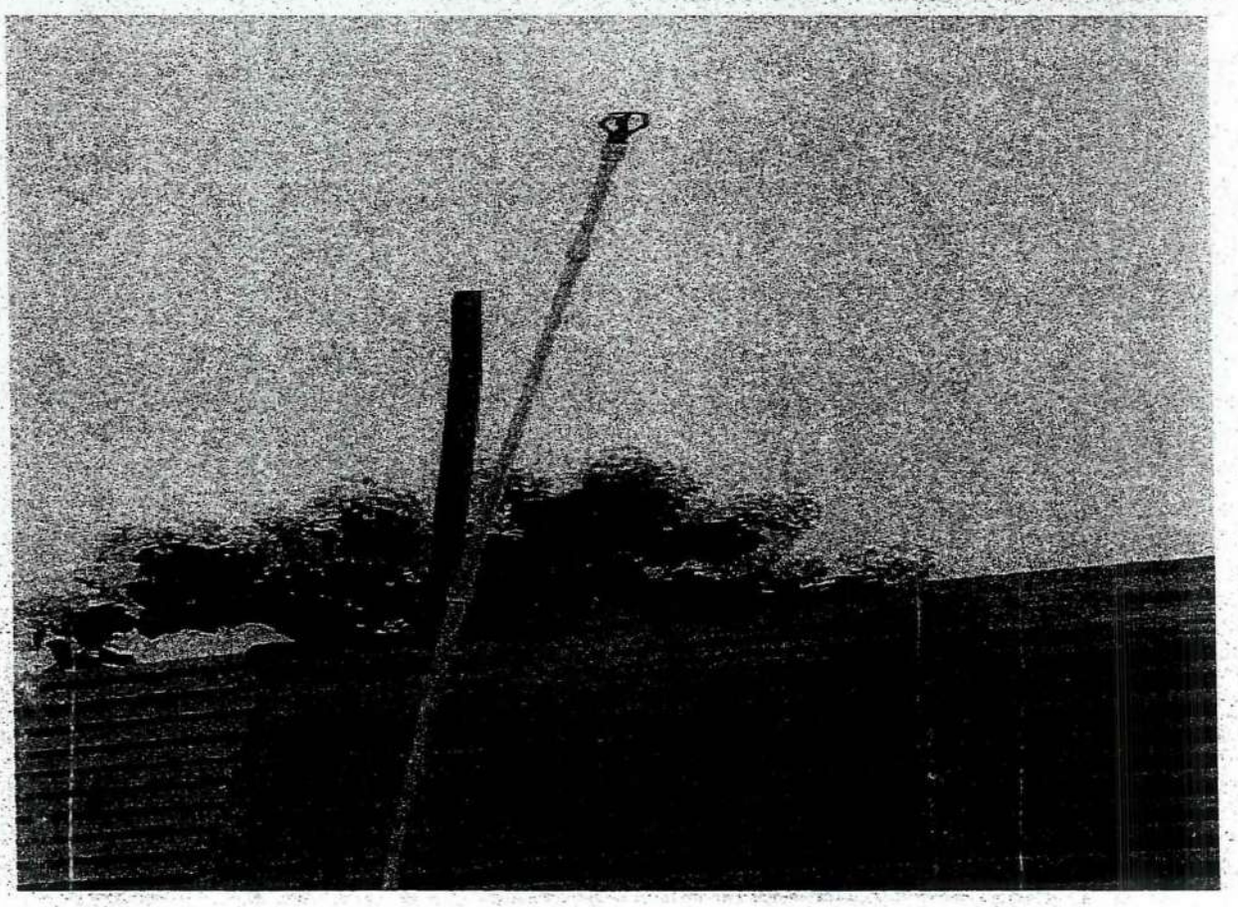

Galaxy S23 Ultra


Galaxy S23 Ultra


Galaxy S23 Ultra

Galaxy S23 Ultra





INFRATECH PVT.LTD.
CIN: U51432UP1992PTC013969

पत्रांक-एपको/स्टोन क्रेशर-मीरजापुर/2021 दिनांक- 01.03.2021

क्षेत्रीय अधिकारी
उ0प्र0 प्रदूषण नियंत्रण बोर्ड,
हाउस न0-162, उत्तर मोहाल,
सँबर्टसगंज, सोनभद्र (उ0प्र0) । 231216

विषय: उद्योग संचालित करने की सहमति के आवेदन सं0- 11047578 दिनांक- 21.02.2021 के सापेक्ष आपके द्वारा मांगा गया स्पष्टीकरण के सम्बन्ध में।

महोदय,

उपरोक्त के क्रम में अवगत कराना है कि

क्र0स0	स्पष्टीकरण	निस्तारण
1	उद्योग से जनित वायु प्रदूषण नियंत्रण व्यवस्थाओं जैसे-प्राईमरी जॉ क्रशर, सेकेण्डरी जॉ क्रशर, झरना, कन्वेयर बेल्ट एवं कन्वेयर बेल्ट के अन्तिम छोर को टिन शेड से कवर्ड किया हुआ फोटोग्राफ्स आनलाईन आवेदन के साथ अपलोड नहीं किया गया है।	क0स0 1 के अनुपालन में संलग्नक 'A'
2	उद्योग से जनित डस्ट के नियंत्रण हेतु वाटर स्प्रिंक्लर व्यवस्थाओं का विदरण आनलाईन आवेदन के साथ अपलोड नहीं किया गया है।	क0स0 2 के अनुपालन में संलग्नक 'B'
3	उद्योग में स्थापित विण्ड ब्रेकिंगलवॉल की फोटोग्राफ आनलाईन आवेदन के साथ अपलोड नहीं किया गया है।	क0स0 3 के अनुपालन में संलग्नक 'C'
4	उद्योग द्वारा बोल्डर की प्राप्ति हेतु अनुबन्ध की प्रति आनलाईन आवेदन के साथ अपलोड नहीं किया गया है।	क0स0 4 के अनुपालन में संलग्नक 'D'

5.	उद्योग द्वारा वायु प्रदूषण नियंत्रण व्यवस्थाओं के संचालन में होने वाले विद्युत खपत के मापन हेतु पृथक इनर्जी मीटर एवं जल खपत की मात्रा के मापन हेतु वाटर फ्लो मीटर के स्थापित करने के सम्बन्ध में सूचना आनलाईन आवेदन के साथ अपलोड नहीं किया गया है।	क0स0 5 के अनुपालन में संलग्नक 'E'
6.	उद्योग को राज्य बोर्ड से निर्गत अनापत्ति प्रमाण-पत्र में वर्णित शर्तों की अनुपालन आख्या आनलाईन आवेदन के साथ अपलोड नहीं किया गया है।	क0स0 6 के अनुपालन में संलग्नक 'F'
7.	उद्योग द्वारा जिला उद्योग केन्द्र से जारी रजिस्ट्रेशन/जी0एस0टी0 रजिस्ट्रेशन की प्रति आनलाईन आवेदन के साथ अपलोड नहीं किया गया है।	क0स0 7 के अनुपालन में संलग्नक 'G'

भवदीय,

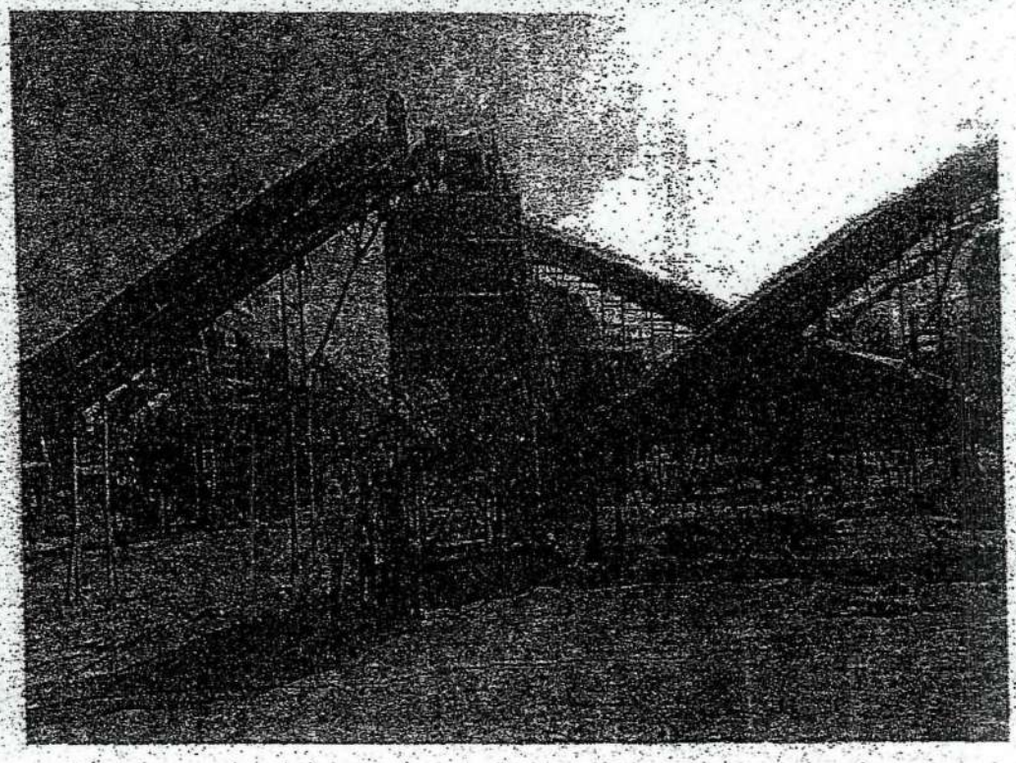
कृते

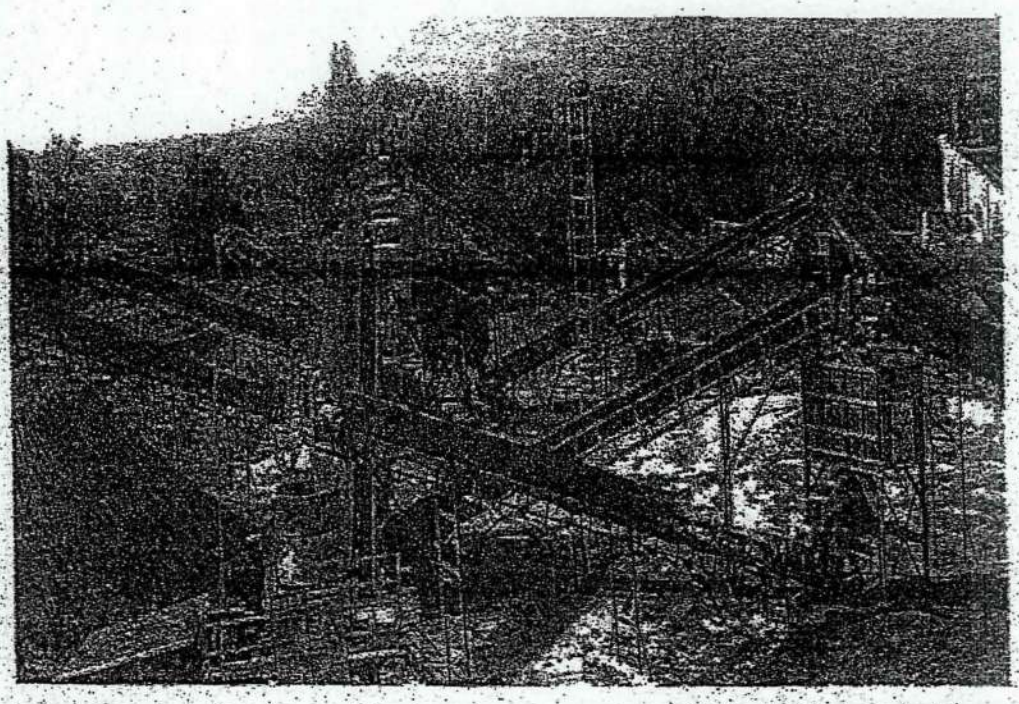
एपको इन्फोटेक प्रा0लि0

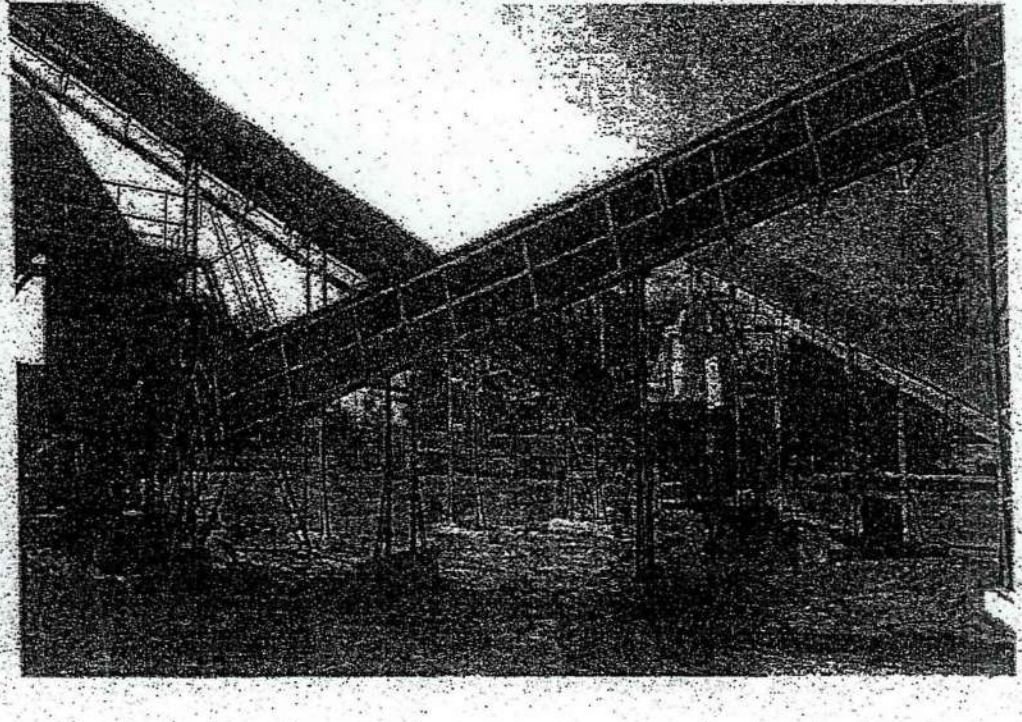
(प्राधिकृत हस्ताक्षरी)

9917468506

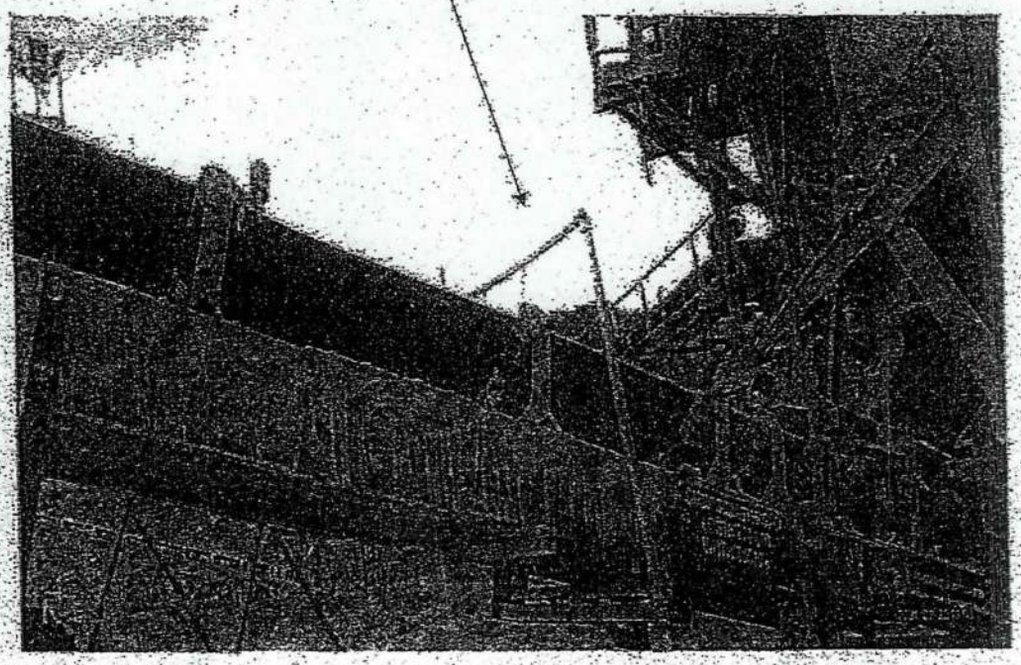
उद्योग में लगित वायु प्रदूषण नियंत्रण व्यवस्थाओं हेतु कवर किया हुआ फोटोग्राफ्स



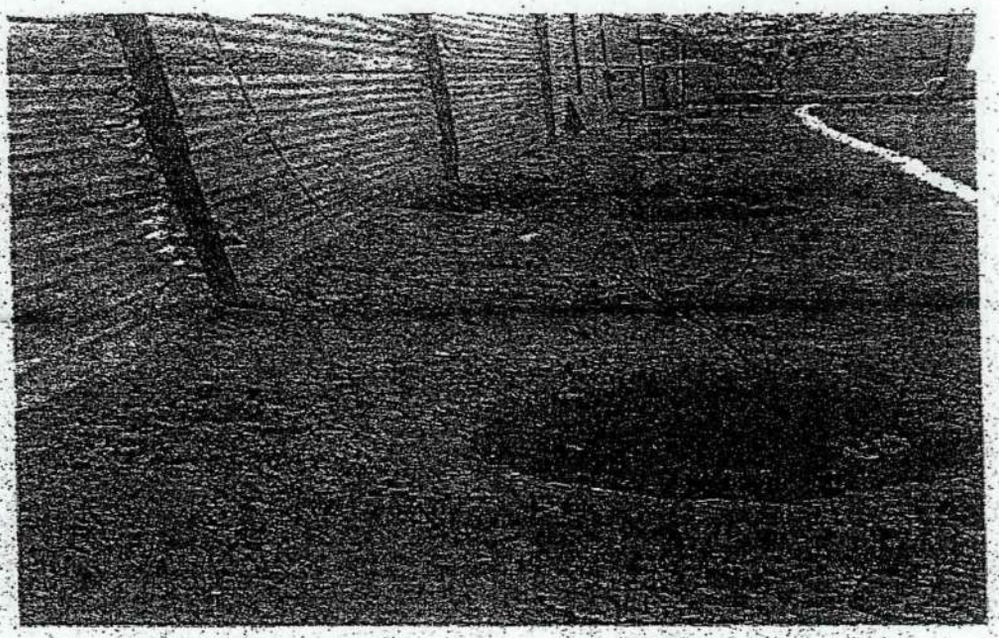




डस्ट के नियंत्रण हेतु वाटर स्प्रिंक्लर व्यवस्थाऐं



दिपक ट्रेकिंगलवाँल की फोटोग्राफ



57

VAKALATNAMA

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
NEW DELHI
ORIGINAL APPLICATION NO. 388 OF 2023

IN THE MATTER OF:
HEMLATA DEVI & ORS .... APPLICANT

VERSUS

STATE OF U.P. & ORS .... DEFENDANTS

KNOW ALL TO WHOM THESE PRESENT SHALL COME THAT I, ASHISH TRIPATHI S/O SH. BHUMI NATH TRIPATHI AGED ABOUT 38 YEARS, AUTHORISED REPRESENTATIVE FOR THE DEFENDANT NO. ....., M/S APCO INFRATECH PRIVATE LIMITED, HAVING ITS OFFICE AT B 9, VIBHUTI KHAND, GOMTINARGAR, LUCKNOW , DO HEREBY APPOINT.

₹2 NCT OF DELHI COURT FEE DLCT2250316I2329M 22-SEP-2023

₹2 NCT OF DELHI COURT FEE DLCT2200899I2314O 22-SEP-2023

RAVI KRISHAN CHANDNA D/2191/2008
SHRUTI AGRAWAL CHAND UP/ 3902/ 2013
SURAJ GUPTA D/. /2020
MALYAJ SEHGAL D/5371/2022
CHAMBER NO. 602, BLK – III, DELHI HIGH COURT, NEW DELHI 110003
MOB 9711752002, 9711754002
RAVIKRISHANCHANDNA@GMAIL.COM

(hereinafter called the advocate/s) to be my/our Advocate in the above noted case authorize him:-

To act, appear and plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Court including High Court subject to payment of fees separately for each court by me/us.

To sigh, file verify and present pleadings, appeals, cross-objections or petitions for executions review revision, withdrawal, compromise or other petitions or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages subject to payment of fees for each stage.

To file and take back documents, to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.

To take execution proceedings.

To deposit, draw and receive monthly cheques, cash and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case.

To appoint and instruct any other legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocate whenever he may think fit to do so and to sign the power of attorney on our behalf.

₹25 ADVOCATES WELFARE FUND STAMP 0917870 TWENTYFIVE RUPEES ₹34

And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate of his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes.

And I/We undertake that I/We or my/our duly authorised agent would appear in Court on all hearings and will inform the Advocate for appearance when the case is called.

And I/We the undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain for himself.

And I/We the undersigned do hereby agree that in the event of the whole or part of the fee agreed by me/us to be paid to the advocate remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. The fee settled is only for the above case and above Court.

IN WITNESS WHEREOF I/We do hereunto set my/our hand to these presents the contents of which have been understood by my/us on this 3rd Day of ...January... 2024

Accepted subject to the terms of the fees.

Malyaj

Ravi Krishan Chandna

Suraj Gupta Shruti Ag. Chand

APCO INFRATECH PVT. LTD. B-9 Vibhuti Khand Gomti Nagar LUCKNOW

Advocate Client Client

Signature Identified

58

INFRATECH PVT.LTD.
CIN: U51432UP1992PTC013969

CERTIFIED TRUE COPY OF THE MINUTES OF THE BOARD MEETING OF APCO INFRATECH PRIVATE LTD. HELD ON 30TH DAY THE NOVEMBER, 2023 AT THE REGISTERED OFFICE OF THE COMPANY AT B-9 VIBHUTI KHAND, GOMTINAGAR, LUCKNOW – 226010, UTTAR PRADESH, INDIA

Resolution no. 2

"RESOLVED THAT the consent of the Board be and is hereby given to authorize severally Mr. Bharat Chand Yadav, Sr. Manager- Legal and Ashish Tripathi, Asstt. Manager- Legal, as its Authorised person / lawful Attorney to attend the matter on behalf of the company before the National Green Tribunal, New Delhi in the matter of Hemlata Devi & Others Vs. State of U.P. & Others, Original Application No. 388/2023 and to appoint an advocate in the captioned matter.

RESOLVED FURTHER THAT the said Authorised person / lawful Attorney be and are hereby also authorized severally to sign and execute all the documents and papers related with the said matter and appear before the said Honourable Court and any other competent authority on the behalf of the Company, in this matter, and to do all such acts, deeds and things which they deem fit and necessary and incidental in the said matter.

RESOLVED FURTHER THAT the Company hereby ratifies and confirms all acts, deeds and things lawfully done or caused to be done by its said officials pursuant to and in exercise of the powers conferred by this Resolution and that all acts, deeds and things done by the said official in exercise of the powers hereby conferred shall and shall always be deemed to have done by the Company."

//Certified True Copy//
For Apco Infratech Pvt. Ltd.

For Apco Infratech Pvt. Ltd
Company Secretary
(ECS-7719)

(Kusum Gupta)
Company Secretary